

SCHEME INFORMATION DOCUMENT

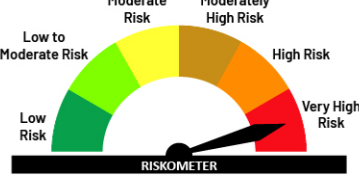
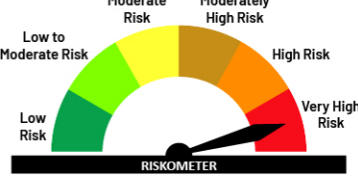
CONTINUOUS OFFER FOR UNITS AT NAV BASED PRICES

SECTION I

Angel One Nifty 50 Index Fund

(An open-ended scheme replicating/tracking Nifty 50 Index)

The face value of the Units is Rs. 10/- per unit.

Angel One Nifty 50 Index Fund (An open-ended scheme replicating/tracking Nifty 50 Index) This product is suitable for investors who are seeking*: ▶ Long term capital growth ▶ Investment in equity and equity related securities constituting Nifty 50 Index	Angel One Nifty 50 Index Fund  The risk of the scheme is Very High	AMFI Benchmark – Nifty 50 TRI  The risk of the benchmark is Very High
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them		

Scheme Code – AOMF/O/O/EIN/25/02/0005

The face value of the Units is Rs. 10/- per unit.

Name of the Mutual Fund	:	Angel One Mutual Fund
Name of the Asset Management Company	:	Angel One Asset Management Company Limited CIN:U66301MH2023PLC402297
Name of the Trustee Company	:	Angel One Trustee Limited CIN : U64300MH2023PLC403520
Address of the above entities	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Website	:	www.angelonemf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public Subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, Investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

Disclaimer of NSE Indices Ltd. : Angel One Nifty 50 Index Fund (“the Product”) is not sponsored, endorsed, sold or promoted by NSE Indices Ltd. NSE Indices Ltd. does not make any representation or warranty, express or implied, to the owners of the Product or any member of the public regarding the advisability of investing in securities generally or in the Product particularly or the ability of the Nifty 50 Index (“Index”) to track general stock market performance in India. The relationship of NSE

Indices Ltd. to Angel One Asset Management Company Limited (“Licensee”) is only in respect of the licensing of certain trademarks and trade names of its Index which is determined, composed and calculated by NSE Indices Ltd. without regard to the Licensee or the Product. NSE Indices Ltd. does not have any obligation to take the needs of the Licensee or the owners of the Product into consideration in determining, composing or calculating the Index. NSE Indices Ltd. is not responsible for or has participated in the determination of the timing of, prices at, or quantities of the Product to be issued or in the determination or calculation of the equation by which the Product is to be converted into cash. NSE Indices Ltd. has no obligation or liability in connection with the administration, marketing or trading of the Product. NSE Indices Ltd. does not guarantee the accuracy and/or the completeness of the Index or any data included therein and they shall have no liability for any errors, omissions, or interruptions therein. NSE Indices Ltd. does not make any warranty, express or implied, as to results to be obtained by the Licensee, owners of the Product, or any other person or entity from the use of the Index or any data included therein. NSE Indices Ltd. makes no express or implied warranties, and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to the Index or any data included therein. Without limiting any of the foregoing, NSE Indices Ltd. expressly disclaim any and all liability for any damages or losses arising out of or related to the Product, including any and all direct, special, punitive, indirect, or consequential damages (including lost profits), even if notified of the possibility of such damages. An Investor, by subscribing or purchasing an interest in the Product(s), will be regarded as having acknowledged, understood and accepted the disclaimer referred to in clauses above and will be bound by it.

The Investors are advised to refer to the Statement of Additional Information (SAI) for details of Angel One Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.angelonemf.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated May 30, 2025.

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PART I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	Angel One Nifty 50 Index Fund
II.	Category of the Scheme	Index Fund
III.	Scheme type	An open-ended scheme replicating/tracking Nifty 50 Index
IV.	Scheme code	AOMF/O/O/EIN/25/02/0005
V.	Investment objective	The investment objective of the Scheme is to replicate Nifty 50 Index with an aim to provide returns before expenses that track the total return of Nifty 50 Index, subject to Tracking Errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.
VI.	Liquidity/listing details	Units of the Scheme may be purchased or redeemed on all Business Days at NAV based prices subject to the prevailing Load structure, on an ongoing basis. The units of the Scheme are presently not listed on any stock exchange.
VII.	Benchmark (Total Return Index)	Nifty 50 TRI (Total Return Index) The index represents 50 companies selected from the universe of Nifty 100 based on free-float market capitalisation and liquid companies having average impact cost of 0.50% or less for 90% of the observations for a basket size of Rs. 10 crores. The constituents should have derivative contracts available on NSE. The composition of the benchmark is such that it is most suited for comparing performance of the Scheme. Total Return variant of the index (TRI) shall be used for performance comparison.
VIII.	NAV disclosure	NAVs are calculated and disclosed at the close of every Business Day. NAVs are determined for every Business Day except in special circumstances and calculated upto four decimal places. NAVs of the Scheme are available on the websites of AMFI (www.amfiindia.com) and the Mutual Fund (www.angelonemf.com) by 11.00 p.m. on all Business Days. NAVs are also available on the call free number 1800-209-0231 and on the website of the Registrar viz. CAMS (www.camsonline.com). Please refer to Part II (Information about the Scheme) – III (Other Details) – B (Transparency / NAV Disclosure) for further details.

Sr. No.	Title	Description																				
IX.	Applicable timelines	Dispatch of Redemption proceeds: The Fund shall dispatch the Redemption proceeds within 3 (three) Business Days from the date of acceptance of valid Redemption request at any of the Official Points of Acceptance of transactions. Further, Investors may note that in case of exceptional scenarios as prescribed by AMFI vide its communication no. AMFI/ 35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023 read with clause 14.2 of SEBI Master Circular dated June 27, 2024, the AMC may follow the additional timelines as prescribed. In case the Redemption proceeds are not made within 3 Business Days from the date of Redemption or Repurchase, interest will be paid @15% per annum or such other rate from the 4th day onwards, as may be prescribed by SEBI from time to time. Please refer to the SAI for details on exceptional scenarios.																				
X.	Plans and Options Plans/Options and sub options under the Scheme	The Scheme has two Plans – (a) Regular Plan and (b) Direct Plan. Regular Plan - Regular Plan is available for all types of Investors investing through a Distributor. Direct Plan - Direct Plan is only for Investors who purchase/subscribe Units in the Scheme directly with the Fund and is not available for Investors who route their investments through a Distributor. Each of the above Plans offer Growth Option only. Growth Option - This option is suitable for Investors who are seeking long term capital growth. For details with respect to AMFI Best Practices Guidelines dated February 2, 2024 on treatment of applications received with invalid ARNs or ARNs subsequently found to be invalid, Investors are requested to refer to the relevant provisions of the SAI. Default scenarios available to the Investors under the Plans of the Scheme Treatment of applications under "Direct" / "Regular" Plans: <table><tr><th>Scenario</th><th>Broker Code mentioned by the Investor</th><th>Plan mentioned by the Investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct</td></tr></table>	Scenario	Broker Code mentioned by the Investor	Plan mentioned by the Investor	Default Plan to be captured	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct
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Sr. No.	Title	Description																					
					Plan																		
		5	Direct	Not Mentioned	Direct Plan																		
		6	Direct	Regular	Direct Plan																		
		7	Mentioned	Regular	Regular Plan																		
		8	Mentioned	Not Mentioned	Regular Plan																		
		For detailed disclosure on default Plans and options, kindly refer SAI. Both the Plans have a common portfolio. The Trustee reserves the right to add/discontinue any other options/ sub-options under the Scheme.																					
XI	Load Structure	Entry Load : Not Applicable Exit Load : Nil The Trustee shall have the right to modify the Exit Load structure with prospective effect subject to a maximum prescribed under the SEBI MF Regulations.																					
XII.	Minimum Application Amount	Lumpsum purchase – Rs. 1,000/- and in multiples of Re. 1/- thereafter <table><tr><th>SIP and frequency</th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th></tr><tr><td>Daily</td><td>Rs.250/- & in multiples of Re.1/- thereafter</td><td>30</td></tr><tr><td>Weekly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Fortnightly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Monthly</td><td>Rs.1,000/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Quarterly</td><td>Rs.3,000/- & in multiples of Re.1/- thereafter</td><td>4</td></tr></table>				SIP and frequency	Minimum Amount	Minimum Instalments (Nos.)	Daily	Rs.250/- & in multiples of Re.1/- thereafter	30	Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12	Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12	Monthly	Rs.1,000/- & in multiples of Re.1/- thereafter	12	Quarterly	Rs.3,000/- & in multiples of Re.1/- thereafter	4
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XIII	Minimum Additional Purchase Amount (including switch-ins during on-going offer)	Rs.1,000/- and in multiples of Re.1/- thereafter.																					
XIV	Minimum Redemption / switch out amount	There is no minimum amount / units for Redemption / switch-out.																					

Sr. No.	Title	Description
XV	New Fund Offer Period This is the period during which a new scheme sells its units to its Investors.	Not applicable.
XVI	New Fund Offer Price This is the price per unit that the Investors have to pay to invest during the NFO.	Not applicable.
XVII	Segregated portfolio / side pocketing disclosure	The AMC may create a segregated portfolio of debt and Money Market Instruments in the Scheme in case of a credit event/actual default and to deal with liquidity risk. In this regard, the term 'segregated portfolio' shall mean a portfolio comprising of debt or Money Market Instrument affected by a credit event / actual default that has been segregated in a mutual fund scheme and the term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event / actual default. For more details, kindly refer to SAI.
XVIII	Swing pricing disclosure	Not Applicable
XIX	Stock Lending	The Scheme may engage in Stock Lending activity upto 20% of its net assets and single intermediary/counter party exposure will be restricted to 5% of the Net Assets of the Scheme at the time of lending. For more details, kindly refer to SAI.
XX	How to apply and where can applications for Subscription / Redemption be submitted	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indians), FPIs (Foreign Portfolio Investors) and Foreign Investors, Joint Applications etc. Investors can also read further details in the application form available on the AMC website (www.angelonemf.com). The applications for Subscription/Redemption/switches can be submitted at the designated Official Points of Acceptance of the AMC and CAMS. For further details, refer to the SAI.
XXI	Investor Services	Contact details for general service requests and for compliant resolution: E-mail : support@angelonemf.com Toll-Free : 1800-209-0231

Sr. No.	Title	Description																		
		Details of Investor Relation Officer : Name : Mr. Murali Ramasubramanian Address and Contact Number : Angel One Asset Management Company Limited, G-1, Ground floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093. Tel. No. : +91-22-6977 7777																		
XXII	Specific attribute of the Scheme	Not applicable																		
XXIII	Special products /facilities available during on ongoing basis	1) Systematic Investment Plan (SIP) a) SIP Top Up Facility b) Any Day SIP c) SIP Pause Facility 2) Systematic Withdrawal Plan (SWP) 3) Systematic Transfer Plan (STP)																		
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Sr. No.	Title	Description		
			thereafter	
		For further details on the above, please refer to the SAI.		
XIV	Weblink	The TER details are available from the first NAV date at the following link : Link for last 6 months and Daily TER : www.angelonemf.com/daily-ter Link for Scheme factsheet: www.angelonemf.com/downloads		

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/that there are no deviations from the SEBI MF Regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines thereunder shall be applicable.
- (viii) The Trustee has ensured that Angel One Nifty 50 Index Fund approved by them is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date : May 30, 2025

Place : Mumbai

Name : Ferhana Mansoor

Designation : Chief Compliance Officer & Company Secretary

PART II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation under the Scheme will be as follows:

Instruments	Indicative asset allocation (% of total assets)	
	Minimum	Maximum
Equities and equity related securities constituting Nifty 50 Index (including equity Derivatives)	95	100
Cash & Cash Equivalents and Money Market instruments, Reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes	0	5

Cash Equivalents include Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days.

The Scheme may invest upto 5% net assets in money market / liquid schemes without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management company or in schemes under the management of any other AMC shall not exceed 5% of the NAV of the Mutual Fund in accordance with Clause 4 of Seventh Schedule of SEBI MF Regulations.

Investors may note that securities, which endeavor to provide higher returns typically, display higher volatility. Accordingly, the investment portfolio of the Scheme would reflect moderate to very high volatility in its equity and equity related investments and low to moderate volatility in its money market investments.

A portion of the net assets may be invested in Money Market Instruments permitted by SEBI / RBI to meet the liquidity requirements of the Scheme and/ or for meeting margin money requirement.

The Fund Manager would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error. Under normal circumstances, the AMC shall endeavor that the Tracking Error of the Scheme shall not exceed 2% per annum. There can be no assurance or guarantee that the Scheme will achieve any particular level of Tracking Error relative to performance of the Underlying Index.

The Scheme may take an exposure to equity Derivatives of underlying securities forming part of the Underlying Index when securities of the index are unavailable or for portfolio rebalancing, as permitted subject to rebalancing within 7 calendar days (or as specified by SEBI from time to time). The exposure of the Scheme in Derivative instruments shall be up to 20% of the net assets of the Scheme.

The cumulative gross exposure through equity shares, Derivatives, Money Market Instruments, reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes and other permitted securities/assets shall not exceed 100% of the net assets of the Scheme, as per paragraph 12.24 of the SEBI Master Circular dated June 27, 2024.

As per paragraph 12.25 of the SEBI Master Circular dated June 27, 2024, cash and cash equivalents having residual maturity of less than 91 days shall not be considered for the purpose of calculating gross exposure

limit. SEBI has vide its letter dated November 03, 2021 clarified that cash equivalents shall consist of Government Securities, T-Bills and Repo on Government Securities.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. no	Type of Instrument	Percentage of exposure	Circular reference
1.	Stock Lending	Up to 20% of the net assets of the Scheme and single intermediary/counter party exposure restricted to 5% of the net assets of the Scheme at the time of lending.	Paragraph 12.11 of SEBI Master Circular dated June 27, 2024
2.	Equity Derivatives	Exposure in equity Derivatives shall be up to 20% of the equity portfolio.	Paragraph 12.25 of SEBI Master Circular dated June 27, 2024

The Scheme will not invest / have exposure in the following instruments :

Sr. No.	Particulars
1	Securitised Debt
2	Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs)
3	Fund of Fund schemes
4	Credit Default Swap transactions
5	Unlisted Debt Instruments
6	Debt Instruments with special features (AT1 and AT2 Bonds)
7	Bespoke or complex debt products
8	Debt Instruments with Structured Obligations / Credit Enhancements
9	Short selling of securities
10	Repo / Reverse Repo in corporate debt securities
11	Foreign Securities
12	Unrated instruments (except TREPS/ Government Securities/ T- Bills / Repo and other money market instruments)
13	Inter scheme transactions

Portfolio Concentration Norms

The Scheme shall comply with the portfolio concentration norms in accordance with paragraph 3.4 of the SEBI Master Circular dated June 27, 2024, as given hereinbelow :

- a) The index shall have a minimum of 10 stocks as its constituents.
- b) For a sectoral/ thematic index, no single stock shall have more than 35% weight in the index. For other than sectoral/ thematic indices, no single stock shall have more than 25% weight in the index.
- c) The weightage of the top three constituents of the index, cumulatively shall not be more than 65% of the index.
- d) The individual constituent of the index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over previous six months.

The Underlying Index i.e. Nifty 50 Index complies with the aforesaid portfolio concentration norms.

Change in Investment Pattern

Portfolio rebalancing due to short term defensive consideration :

Any alteration in the investment pattern will be for a short term on defensive considerations as per paragraph 1.14.1.2.b of the SEBI Master Circular dated June 27, 2024, the intention being at all times to protect the interests of the Unit holders and the Scheme shall rebalance the portfolio within 7 calendar days from the date of deviation. It may be noted that no prior intimation/indication will be given to Investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

Portfolio rebalancing in case of passive breaches :

Pursuant to paragraph 3.6.7.1 of the SEBI Master Circular dated June 27, 2024, in case of change in constituents of the index due to periodic review, the portfolio of the Scheme will be rebalanced within 7 calendar days. In the event of involuntary corporate action, the Scheme shall dispose of the security not forming part of the Underlying Index within 7 days from the date of allotment/listing.

Any transactions undertaken in the portfolio of the Scheme in order to meet the Redemption and Subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 read with sub-regulation (26) of Regulation 25 of the SEBI MF Regulations.

B. WHERE WILL THE SCHEME INVEST?

The corpus of the Scheme will be invested in equity and equity related securities included in the Underlying Index regardless of their investment merit. Subject to the SEBI MF Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments:

1. Equity and equity related securities constituting the Underlying Index.
2. Equity Derivatives
3. Money Market Instruments
4. Reverse Repo and/or Tri-Party Repo on Government Securities and/or Treasury bills

5. Cash & cash equivalents
6. Units of money market / liquid mutual fund schemes, subject to requisite regulatory guidelines.
7. Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals, if any.

Further, the Scheme intends to participate in Stock Lending as permitted by SEBI.

Detailed definition and applicable regulations/guidelines for each instrument is included in Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The Scheme is a passively managed index fund which will follow an investment approach designed to track the performance of Nifty 50 TRI. The Scheme seeks to achieve this goal by investing in securities constituting the Nifty 50 Index in the same proportion as in the Index. The AMC does not make any judgement about the investment merit of the individual security constituting the Nifty 50 Index nor will it attempt to apply any economic, financial or market analysis. Indexing eliminates active management risks with regard to over/ underperformance vis-à-vis a benchmark. This is done by investing in all the stocks comprising the Nifty 50 Index in approximately the same weightage that they represent in Nifty 50 Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in Money Market Instruments to meet the liquidity and expense requirements.

The Scheme shall follow a passive investment strategy. The performance of the Scheme may not be commensurate with the performance of the benchmark of the Scheme on any given day or over any given period. Such variation is commonly referred to as the Tracking Error. The investment strategy revolves around reducing the Tracking Error to the least possible through regular rebalancing of the portfolio, taking into account the change in weights of the securities in the index as well as the incremental Subscriptions/Redemptions from the Scheme.

The Scheme intends to use Derivatives for purposes that may be permitted by the SEBI MF Regulations from time to time. Derivatives instruments may take the form of Futures, Options or any other instrument, as may be permitted from time to time. For detailed Derivative strategies, please refer to SAI.

Procedure and recording of investment decisions and risk control

All investment decisions relating to the Scheme will be undertaken by the AMC in accordance with the Regulations and the investment objectives specified in this Scheme Information Document. All investment decisions taken by the AMC along with justification in relation to the Scheme shall be recorded.

The designated fund manager of the Scheme is responsible for taking the day-to-day investment decisions and is *inter alia* responsible for asset allocation, security selection and timing of investment decisions.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations. No investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all schemes of the Mutual Fund or in the schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund. The limit, however, does not apply to any Fund of Funds scheme.

PORTFOLIO TURNOVER

As the Scheme follows a passive investment strategy, the endeavor is to minimize portfolio turnover

subject to the exigencies and needs of the Scheme. Generally, as the Scheme is open-ended, turnover is confined to rebalancing of portfolio on account of new Subscriptions, Redemptions and change in the composition of the Nifty 50 Index. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

A higher churning of the portfolio could attract high transactions of the nature of brokerage, custody charges, etc.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Nifty 50 TRI (Total Return Index) is selected as the benchmark for the Scheme.

The Index represents 50 companies selected from the universe of Nifty 100 based on free-float market capitalisation and liquid companies having average impact cost of 0.50% or less for 90% of the observations for a basket size of Rs. 10 Crores. The constituents should have derivative contracts available on NSE.

Since the Scheme is an index fund, the composition of the benchmark is such that it is most suited for comparing performance of the Scheme.

E. WHO MANAGES THE SCHEME?

The Fund Managers of the Scheme are Mr. Mehul Dama and Mr. Kewal Shah.

Name / Designation	Age / Qualification	Brief Experience	Other schemes managed / co-managed
Mr. Mehul Dama	42 years B. Com., C. A.	Mr. Mehul Dama has over 19 years of work experience in financial services industry including 14 years in Indian Passive Mutual Fund industry, across operations, fund accounting, valuation, and investment roles. Please find below brief details of his experience: - Angel One AMC : December 2023 till Date - Nippon India AMC : - April 2018 to December 2023 (Fund Manager & Dealer ETF) - November 2016 to April 2018 (Lead Finance) - Goldman Sachs AMC : August 2011 to November 2016 (Vice President – Controllers) - Benchmark AMC : January 2010 to August 2011 (Assistant Vice President–Operations /Controllers)	✓ Angel One Nifty Total Market Index Fund ✓ Angel One Nifty Total Market ETF ✓ Angel One Nifty 1D Rate Liquid ETF – Growth ✓ Angel One Nifty 50 ETF

Name / Designation	Age / Qualification	Brief Experience	Other schemes managed / co-managed
Mr. Kewal Shah	35 years PGDM (Finance)	Mr. Kewal Shah has an overall experience of over 10 years across Operations and Dealing functions in the mutual fund industry. Prior to joining Angel One AMC, Mr. Kewal Shah was associated with ICICI Prudential AMC as Fund Manager where he managed domestic and international ETFs along with other passive funds for around 2.5 years, prior to which he was part of the Operations team for around 5 years. Mr. Kewal Shah was also associated with Philip Capital (India) Pvt. Ltd. and with JM Financial Services Ltd. in the Operations team.	✓ Angel One Nifty Total Market Index Fund ✓ Angel One Nifty Total Market ETF ✓ Angel One Nifty 1D Rate Liquid ETF – Growth ✓ Angel One Nifty 50 ETF

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

The existing index scheme(s) of the Mutual Fund is as follows :

- Angel One Nifty Total Market Index Fund

For details of the scheme differentiation please visit : (www.angelonemf.com/downloads).

G. HOW HAS THE SCHEME PERFORMED?

The Scheme is a new scheme and does not have any performance track record.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

- Scheme's portfolio holdings:

Investors can refer to the below link for the Scheme's portfolio holdings (www.angelonemf.com/downloads).

- Disclosure of name and exposure to top 7 stocks and groups and top 4 sectors as a percentage of NAV of the scheme:

Investors can refer to the below link for any information on the above point (www.angelonemf.com/downloads).

Change in the constituents of the index, if any, shall be disclosed on the AMC website on the day of change.

- Functional website link for Portfolio Disclosure:

Investors can refer to the below link for any information on the above point (www.angelonemf.com/downloads).

- iv. Portfolio Turnover Rate particularly for equity-oriented schemes shall also be disclosed:

Not Applicable.

- v. Aggregate investment in the Scheme by :

Sr. No.	Category of Persons	Net Value		Market Value (As on May 22, 2025)
		Units	NAV per units	
1.	Fund Managers	NIL		

For details of investments made by the Directors and Key Personnel of the AMC, please refer to SAI.

- vi. Investments of AMC in the Scheme:

From time to time and subject to the SEBI MF Regulations, the Sponsor, its associate companies and subsidiaries, and the AMC may invest either directly or indirectly in the Scheme. The AMC shall not be entitled to charge any fees on investments made by the AMC in the Scheme. Please refer to (www.angelonemf.com/downloads) for details of investments made by the AMC in the Scheme.

PART III- OTHER DETAILS

A. COMPUTATION OF NAV

The NAV of the Units of the Scheme is computed by dividing the net assets of the Scheme by the number of Units outstanding as on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI MF Regulations or such norms as may be prescribed by SEBI from time to time, and as stipulated in the valuation policy and procedures mentioned in the SAI.

NAV of Units under the Scheme shall be calculated as shown below :

NAV (Rs.) =

Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions
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No. of Units outstanding under the Scheme

The Units are available at the Applicable NAV based prices. NAV is calculated upto four decimal places at the close of every Business Day of the Scheme and declared on each Business Day.

Illustration:

Computation of NAV –

Market or Fair Value of Scheme's investments : Rs. 10,000,000;

Current assets of the Scheme : Rs. 2,500,000;

Current Liabilities and Provisions : Rs. 1,500,000;
No. of Units outstanding : 500,000.

Thus, the NAV will be calculated as:

NAV =

Rs. 10,000,000	+	Rs. 2,500,000	-	Rs. 1,500,000
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500,000

Therefore, the NAV of the Scheme is Rs. 22/-.

Computation of Repurchase Price - If the Applicable NAV is Rs. 10, Exit Load is 2% then Redemption price will be Rs. $10 * (1 - 0.02) = \text{Rs. } 9.80$.

The Redemption Price will not be lower than 95% of the NAV.

For details on policies related to computation of NAV, rounding off, procedure in case of delay in disclosure of NAV, etc. please refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like marketing and advertising, Registrar expenses, printing and stationary, bank charges etc. Such expenses are borne by the AMC and not be charged to the Scheme.

This section is not applicable as the NFO period of the Scheme has concluded.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agent's fee, marketing and selling costs etc. as given in the table below.

The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations of the daily net assets of the Scheme will be charged to the Scheme as expenses.

For the actual current expenses being charged, Investors should refer to the website of the Mutual Fund (viz. www.angelonemf.com/daily-ter).

Expense Head	% p.a. of daily Net Assets (Estimated p.a.)
Investment Management & Advisory Fee	Upto 1.00%
Audit fees/fees and expenses of trustees	
Custodial Fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / Redemption cheques/ warrants	

Expense Head	% p.a. of daily Net Assets (Estimated p.a.)
Marketing & selling expenses including Agents' commission and statutory advertisement	
Listing and licensing fees	
Costs related to Investor communications	
Costs of fund transfer from location to location	
Cost towards Investor education & awareness	
Brokerage & transaction cost pertaining to distribution of units	
Goods & Services Tax on expenses other than investment and advisory fees	
Brokerage and transaction cost (including GST) over and above 12 bps and 5 bps for cash and Derivative market trades respectively	
Other Expenses*	
Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(b)^	Upto 1.00%
Additional expenses for gross new inflows from specified Investors and cities under Regulation 52 (6A)(b)	Upto 0.30%

* As permitted under Regulation 52 of the SEBI MF Regulations or such other basis as specified by SEBI from time to time. ^In line with section 2-clause 6(B) of the SEBI circular no. SEBI / HO / IMD / PoD2 / CIR /2024/183 dated December 31, 2024 on introduction of a Mutual Funds Lite framework for passively managed schemes of Mutual Funds, the AMC / Mutual Fund shall annually set apart 5% of Total Expense Ratio (TER) charged to the Direct Plan, subject to maximum of 0.5 basis point (i.e. 0.005%) of AUM for investor education and awareness initiatives. Expenses will be charged on daily net assets.

The above expenses are fungible within the overall maximum limit prescribed under SEBI MF Regulations, which means there will be no internal sub-limits on expenses, and the AMC is free to allocate them within the overall TER.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc. as compared to the Regular Plan and no commission for distribution of Units will be paid/ charged under Direct Plan. All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.

The Scheme can charge expenses within the overall maximum limits prescribed under the SEBI MF Regulations without any internal cap allocated to any of the expense heads specified in the above table.

Brokerage and transaction costs (inclusive of GST) which are incurred for the purpose of execution of trades, shall be charged to the Scheme as per Regulation 52(6A)(a) of SEBI MF Regulations not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of Derivatives transactions. With effect from April 1, 2023, to align with Indian Accounting Standards requirement, transactions cost incurred for the purpose of execution of trades are expensed out (viz. charged to Revenue Account instead of Capitalization (i.e. forming part of cost of investment)). Any payment towards brokerage and transaction cost, over and above the said 0.12 percent and 0.05 percent for cash market transactions and Derivatives transactions respectively, may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI MF Regulations.

All Scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route.

The AMC may charge Goods and Services Tax ("GST") on investment and advisory fees to the Scheme of the Mutual Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas GST on other than investment and advisory fees, if any, shall be borne by the Scheme within the maximum limit as per regulation 52 of the SEBI MF Regulations.

Expenses not exceeding 0.30 per cent of the daily net assets of the Scheme shall be charged to the Scheme, if the new inflows from retail Investors from B30 cities as specified by SEBI from time to time are at least:

- (i) 30 per cent of the gross new inflows from retail Investors from B30 cities into the Scheme, or;
- (ii) 15 per cent of the average assets under management (year to date) of the Scheme, whichever is higher.

Provided that if inflows from retail Investors from B30 cities are less than the higher of the above, such expenses on daily net assets of the Scheme shall be charged on proportionate basis. Provided further that expenses charged under this paragraph shall be utilised for distribution expenses incurred for bringing inflows from retail Investors from B30 cities. Provided further that amount incurred as expense on account of inflows from retail Investors from B30 cities shall be credited back to the Scheme in case the said inflows are redeemed within a period of one year from the date of investment.

For the above purposes, 'B30 cities' shall be beyond Top 30 cities as at the end of the previous financial year as communicated by AMFI. Retail Investors would mean individual Investors from whom inflows into the Scheme would amount upto Rs. 2,00,000/- per transaction.

(Note - SEBI has vide its letter no. SEBI/HO/IMD-SEC-3/P/OW/2023/5823/1 dated February 24, 2023 and AMFI letter dated No. 35P/ MEM-COR/ 85-a/ 2022-23 dated March 02, 2023, directed AMCs to keep B-30 incentive structure in abeyance with effect from March 01, 2023 till further notice.)

The AMC shall adhere to the provisions of Chapter 10 of the SEBI Master Circular dated June 27, 2024 and various guidelines specified by SEBI as amended from time to time, with reference to charging of fees and expenses. Expenses shall be charged / borne in accordance with the regulatory requirements as may be prevailing from time to time. Accordingly:

- a. All Scheme related expenses including commission paid to distributors, shall be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route. Provided that, such expenses that are not specifically covered in terms of Regulation 52 (4) can be paid out of AMC books at actual or not exceeding 2 bps of the AUM of the Scheme, whichever is lower.
- b. The Fund / the AMC shall adopt full trail model of commission in the Scheme, without payment of any upfront commission or upfronting of any trail commission, directly or indirectly, in cash or kind, through sponsorships, or any other route.
- c. All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.
- d. No pass back, either directly or indirectly, shall be given by the Fund / the AMC / Distributors to the Investors.
- e. List of such miscellaneous expenses as specified/amended by AMFI/SEBI from time to time.

Illustration in returns between Regular and Direct Plan

Particulars	Regular Plan	Direct Plan
Amount invested at the beginning of the year (Rs.)	10,000	10,000
Returns before Expenses (Rs.)	1,500	1,500
Expenses other than Distribution Expenses (Rs.)	150	150
Distribution Expenses (Rs.)	50	-
Returns after Expenses at the end of the year (Rs.)	1,300	1,350
Returns	13.00%	13.50%

Note:

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.
- It is assumed that the expenses charged are evenly distributed throughout the year. The expenses of the Direct Plan under the Scheme may vary with that of the Regular Plan under the Scheme.
- Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.
- Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each Investor is advised to consult his or her own financial advisor.

For the actual current expenses being charged to the Scheme, the Investor should refer to the website of the Mutual Fund at www.angelonemf.com/daily-ter. Any change in the expense ratio will be communicated to the unitholders through notice via SMS / e-mail at least three working days prior to the effective date of change. Such notice of change in TER shall also be updated on the AMC website at least three working days prior to effecting such change.

D. LOAD STRUCTURE

Entry Load : Not Applicable

Exit Load is an amount which is paid by the Investor to redeem the units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.angelonemf.com) or call at toll free no. 1800-209-0231 or reach out to your distributor.

Type of Load	Load chargeable (as % of NAV)
Exit	Nil

The Exit Load charged, if any, shall be credited back to the Scheme. Goods and Services tax on Exit Load shall be paid out of the Exit Load proceeds and Exit Load net of Goods and Services tax shall be credited to the Scheme.

Exit Load, if any, prevailing on the date of enrolment of SIP/ STP shall be levied in the Scheme.

The following switches within the Scheme will not attract any Exit Load - (i) switch from Direct Plan to Regular Plan and (ii) switch from Regular Plan to Direct Plan where the investment in Regular Plan is without a Distributor (ARN) code

Investors are requested to check the prevailing load structure of the Scheme before investing. Any imposition or enhancement in the load shall be applicable on prospective investments only.

Subject to the SEBI MF Regulations, the Trustee reserves the right to modify/alter the Load structure on the Units subscribed/redeemed on any Business Day. At the time of changing the Load structure, the AMC / Mutual Fund may adopt the following procedure:

- i. The addendum detailing the changes will be attached to Scheme Information Document and Key Information Memorandum. The addendum will be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.
- ii. Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the Investor Service Centres and distributors/brokers office.
- iii. The introduction of the Exit Load along with the details will be stamped in the acknowledgement slip issued to the Investors on submission of the application form and will also be disclosed in the statement of accounts issued after the introduction of such Load.
- iv. A public notice shall be provided on the website of the AMC in respect of such changes.

SECTION II

I. INTRODUCTION

A. Definitions/Interpretation

Please refer the following link for Definitions/Interpretations : www.angelonemf.com/downloads

B. Requirement of minimum Investors in the Scheme

The Scheme shall have a minimum of 20 Investors and no single Investor shall account for more than 25% of the corpus of the Scheme. In case the Scheme does not have a minimum of 20 Investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at Applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any Investor over the quarter, a rebalancing period of one month would be allowed and thereafter the Investor who is in breach of the rule shall be given 15 days' notice to redeem his/her/its exposure over the 25% limit. Failure on the part of the said Investor to redeem his/her/its exposure over the 25% limit within the aforesaid 15 days would lead to automatic Redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. Risk factors (Scheme specific risk factors)

(i) Risks associated with investing in securities constituting Nifty 50 Index :

The Scheme attempts to track its benchmark index and would invest in the securities constituting the index regardless of their investment merit. As such, the Scheme is exposed to certain specific risks relating to the index as given below :

- Performance of the Underlying Index (viz. Nifty 50 Index) will have a direct bearing on the performance of the Scheme. In the event when the Underlying Index is dissolved or is withdrawn by NSE Indices Limited (NSEIL) or is not published due to any reason whatsoever, the Trustee reserves the right to modify the Scheme so as track a different and suitable index and appropriate intimation will be sent to the Unit holders of the Scheme. In such a case, the investment pattern of the Scheme will be modified suitably to match the composition of the securities that are included in the new index to be tracked and the Scheme will be subject to Tracking Errors during the intervening period, subject to applicable SEBI MF Regulations.
- Tracking Errors are inherent in any index fund and such errors may cause the Scheme to generate returns which are not in line with the performance of the Underlying Index or one or more securities covered by / included in the Underlying Index. Such errors may arise from a variety of factors including but not limited to, any delay in the purchase or sale of securities due to illiquidity in the market, settlement and realisation of sales proceeds, delay in credit of securities or in receipt and consequent reinvestment of Dividends, etc. Under normal circumstances, such Tracking Error is not expected to exceed 2% per annum. It needs to be clearly understood that the actual Tracking Error can be higher or lower.
- The Underlying Index reflects the prices of securities at a point in time, which is the price at close of Business Day on the National Stock Exchange of India Limited (NSE). The Scheme, however, may trade in these securities at different points in time during the trading session and therefore the prices at which the Scheme trades may not be identical to the closing price of each scrip on that day on the NSE. In addition, the Scheme may opt to trade the same securities on different exchanges due to price or liquidity factors, which may also result in traded prices being at variance, from NSE closing prices.
- NSEIL undertakes periodic reviews of the securities that are represented in the Nifty 50 Index and from

time to time may exclude existing securities or include new ones. In such an event, the Scheme will endeavor to reallocate its portfolio to mirror the changes. However, the reallocation process may not occur instantaneously and permit precise mirroring of the Nifty 50 Index during this period.

- Being an open-ended scheme, the Scheme may hold appropriate levels of cash or cash equivalents to meet ongoing Redemptions. The Scheme may not be able to acquire or sell the desired number of securities due to conditions prevailing in the securities market, such as, but not restricted to: circuit filters in the securities, liquidity and volatility in security prices.
- In case of investments in Derivatives, the risk reward would be the same as investments in portfolio of shares representing an index. However, there may be a cost attached to buying future. Further, there could be an element of settlement risk, which could be different from the risk in settling physical shares and there is a risk attached to the liquidity and the depth of the index futures market as it is relatively new market.
- Currency Risk: Companies within the index may have exposure to foreign currencies through international sales, imports, or foreign exchange contracts. Currency fluctuations can impact the earnings and cash flows of these companies, affecting the performance of the Scheme.
- Regulatory and Environmental Risk: Companies within the index may be subjected to regulatory requirements related to environmental protection, safety standards, labor practices, and land acquisition. Changes in regulations or compliance issues can affect production costs, supply chains, and profitability, impacting the Scheme's performance.
- Technological Disruption: Advances in technology, such as automation, robotics, and renewable energy, can disrupt supply chains, affecting the competitiveness and profitability of the companies held in the index which will have a direct bearing on the performance of the Scheme.
- Corporate Governance Risks: Weak corporate governance practices, such as inadequate board oversight, conflicts of interest, or related-party transactions, can undermine shareholder value and increase the risk of fraud, mismanagement, or regulatory scrutiny, affecting the Scheme's returns.
- Investments in the equity shares of the companies constituting the Underlying Index are subject to price fluctuation on daily basis. The volatility in the value of equity is due to various micro and macro-economic factors like economic and political developments, changes in interest rates, etc. affecting the securities markets. This may have adverse impact on individual securities/sector and consequently on the NAV of Scheme.
- Dividends from the constituent securities are assumed to be reinvested into the Nifty 50 Index after the ex-dividend date of the constituents. However, in practice, the dividend is received with a lag. This can lead to some Tracking Error.
- The Scheme may not be able to sell securities in the market due to various reasons, which can lead to temporary illiquidity.

(ii) Risks relating to Tracking Error and Tracking Difference :

The performance of the Scheme may not be commensurate with the performance of its index on any given day or over any given period. Tracking Errors are inherent in any indexed fund and such errors may cause the Scheme to generate returns which are not in line with the performance of the index.

Tracking Errors may result from a variety of factors including but not limited to:

- Fees & Expenditure incurred by the Scheme.
- The funds may not be invested at all times as it may keep a portion of the funds in cash to meet Redemptions or expenses or for corporate actions of securities in the index.
- Any delay experienced in the purchase or sale of shares due to illiquidity of the market, settlement and realization of sale proceeds and the registration of any securities transferred and any delays in receiving cash and dividends and resulting delays in reinvesting them.
- Securities trading may halt temporarily due to circuit filters.

- The Underlying Index reflects the prices of securities at close of Business Hours. However, the Scheme may buy or sell the securities at different points of time during the trading session at the then prevailing prices which may not correspond to the closing prices on the Exchange.
- The potential for trades to fail which may result in the Scheme not having acquired shares at a price necessary to track the index.
- The holding of a cash position to meet the Redemptions and other liquidity requirements) and accrued income prior to distribution and accrued expenses.
- Corporate actions
- Rounding off quantity of shares underlying the index.
- Disinvestments to meet Redemptions, recurring expenses, etc.
- Change in constituents of Underlying Index - in such an event, the Scheme will endeavor to reallocate its portfolio to replicate the changes. However, the reallocation process may not occur instantaneously and permit precise replication of the index due to prevailing market condition and such delay may affect the NAV of the Scheme.

The AMC would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error. Under normal circumstances, the AMC shall endeavor that the Tracking Error of the Scheme shall not exceed 2% per annum. However, in case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMC, the Tracking Error may exceed 2% and the same shall be brought to the notice of Trustee with corrective actions taken by the AMC, if any.

Tracking Difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the websites of the Mutual Fund and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 year, 10 year and since the date of allotment of units. This would be applicable after the Scheme completes one year since inception. The AMC would monitor the Tracking Difference with an aim to maintain the same within 50 bps over and above actual Total Expense Ratio charged. In case the same is not maintained, it shall be brought to the notice of Trustee along with corrective actions taken by the AMC, if any.

(iii) Risks associated with investing in equities and equity related securities :

- Investments in the equity shares of the companies constituting the Underlying Index are subject to price fluctuation on daily basis. The volatility in the value of equity is due to various micro and macro-economic factors like economic and political developments, changes in interest rates, etc. affecting the securities markets. This may have adverse impact on individual securities/sector and consequently on the NAV of Scheme.
- Dividends from the constituent securities are assumed to be reinvested into the Nifty 50 Index after the ex-dividend date of the constituents. However, in practice, the dividend is received with a lag. This can lead to some Tracking Error.
- The Scheme may not be able to sell securities in the market due to various reasons, which can lead to temporary illiquidity.

(iv) Passive Investments:

The Scheme is not actively managed. Since the Scheme is linked to index, it may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme in line with its investment objective will invest in securities which are constituents of its Underlying Index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.

(v) Settlement Risk:

In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The

inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme portfolio.

(vi) Portfolio Concentration Risk:

To the extent that the Scheme may concentrate its investments in the securities of companies of certain companies/sectors, the Scheme will be subject to the risks associated with such concentration. In addition, the Scheme may be exposed to higher levels of volatility and risk than would generally be the case in a more diverse fund portfolio of equity securities. Such risks may impact the Scheme to the extent that it invests in particular sectors even in cases where the investment objective is more generic.

(vii) Volatility Risk:

The equity markets and Derivative markets are volatile and the value of securities, Derivative contracts and other instruments correlated with the equity markets may fluctuate dramatically from day to day. This volatility may cause the value of investment in the Scheme to decrease.

(viii) Right to Limit Redemptions:

The Trustee, in the general interest of the Unit holders of the Scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day. The same shall be in accordance with paragraph 1.12 of the SEBI Master Circular dated June 27, 2024.

(ix) Risks associated with investing in Money Market Instruments:

- **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and Money Market Instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a Money Market Instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the Scheme has invested in Government Securities, there is no credit risk to that extent. Different types of securities in which the Scheme would invest as per its asset allocation pattern, carry different levels and types of risk. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern. E.g. commercial papers carry a higher amount of risk than Government Securities. Further, commercial papers which are A1+ rated are comparatively less risky than those which are B1+ rated.
- **Re-investment Risk:** Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the security. Consequently, the proceeds may get invested at a lower rate.
- **Liquidity Risk:** Due to the evolving nature of the fixed income market, there may be an increased risk of liquidity risk in the portfolio from time to time.

Investments in money market / liquid schemes will also be subject to the above risks.

(x) Risks relating to portfolio rebalancing :

In the event that the asset allocation of the Scheme deviates from the ranges as provided in the asset allocation table in this SID, then the Fund Manager will rebalance the portfolio of the Scheme to the position indicated in the asset allocation table.

(xi) Risk factors associated with investing in Derivatives:

The Scheme may use Derivatives instruments like stock futures or other Derivative instruments for the purpose of portfolio balancing, as permitted under the applicable regulations and guidelines. Use of Derivatives requires an understanding of not only the underlying instrument but also of the Derivative itself.

Usage of Derivatives will expose the Scheme to certain risks inherent to such Derivatives. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the Investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and the decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies. The risks associated with the use of Derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

The specific risk factors arising out of a Derivative strategy used by the fund manager are given below:

- Lack of opportunity available in the market;
- The risk of mispricing or improper valuation and the inability of Derivatives to correlate perfectly with underlying assets, rates and indices.
- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place.
- Basis Risk: This risk arises when the Derivative instrument used to hedge the underlying asset does not match the movement of the underlying asset being hedged.
- Exchanges could raise the initial margin, variation margin or other forms of margin on Derivative contracts, impose one sided margins or insist that margins be placed in cash. All of these might force positions to be unwound at a loss and might materially impact returns.

(xii) Risk factors associated with Stock Lending :

Stock Lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. The risks in security lending consist of the failure of intermediary/counterparty, to comply with the terms of agreement entered into between the lender of securities i.e. the Scheme and the intermediary / counterparty. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The Scheme may not be able to sell lent out securities, which can lead to temporary illiquidity & loss of opportunity.

(xiii) Risks associated with segregated portfolio:

- **Liquidity risk** – A segregated portfolio is created when a credit event / default occurs at an issuer level in the Scheme. This may reduce the liquidity of the security issued by the said issuer, as demand for this security may reduce. This is also further accentuated by the lack of secondary market liquidity for corporate papers in India. As per SEBI norms, the Scheme will be closed for Redemption and Subscriptions until the segregated portfolio is created, running the risk of Investors being unable to redeem their investments. However, it may be noted that the proposed segregated portfolio is required to be formed within one day from the occurrence of the credit event.

Investors may note that no Redemption and Subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to Unit holders in segregated portfolio, the AMC shall list the units of the segregated portfolio on a recognized stock exchange within 10 working days of creation of

segregated portfolio and also enable transfer of such units on receipt of transfer requests. For the units listed on the Exchange, it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units. There is no assurance that an active secondary market will develop for units of segregated portfolio listed on the Stock Exchange. This could limit the ability of the Investors to resell them.

- **Valuation risk** - The valuation of the securities in the segregated portfolio is required to be carried out in line with the applicable SEBI guidelines. However, it may be difficult to ascertain the fair value of the securities due to absence of an active secondary market and difficulty to price in qualitative factors.

(xiv) Risks associated with trading through mutual fund trading platforms of BSE and/ or NSE:

In respect of transactions in Units of the Scheme through BSE and/or NSE, allotment and Redemption of Units on any Business Day will depend upon the order processing/settlement by BSE and/or NSE and their respective clearing corporations, on which the Mutual Fund has no control. Investors may face delays in processing their Subscriptions/Redemptions due to various factors affecting the order processing/settlement process at BSE and/or NSE and their respective clearing corporations.

(xv) Risks associated with investing in Government of India securities:

- **Market liquidity risk** - Even though the Government of India securities market is more liquid compared to other debt instruments, on certain occasions, there could be difficulties in transacting in the market due to extreme volatility leading to constriction in market volumes. Also, the liquidity of the Scheme may suffer in case the relevant guidelines issued by Reserve Bank of India undergo any adverse changes.
- **Interest rate risk** - While Government of India securities generally carry relatively minimal credit risk since they are issued by the Government of India, they do carry price risk depending upon the general level of interest rates prevailing from time to time. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates decline, the prices of fixed income securities increase. The extent of fall or rise in the prices is a function of the coupon rate, days to maturity and the increase or decrease in the level of interest rates. The price-risk is not unique to Government of India securities and exists for all fixed income securities. Therefore, their prices tend to be influenced more by movement in interest rates in the financial system than by changes in the Government's credit rating. By contrast, in the case of corporate or institutional fixed income securities, prices are influenced by their respective credit standing as well as the general level of interest rates.

(xvi) Risks associated with investing in TREPS Segments :

As a member of the securities and TREPS segments of the Clearing Corporation of India (CCIL), all transactions of the Mutual Fund in Government Securities and in TREPS segments will be settled centrally through the infrastructure and settlement systems provided by CCIL, thus reducing the settlement and counterparty risks considerably for transactions in the said segments. The members of CCIL are required to contribute an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in settling transactions routed through CCIL). The Mutual Fund will be exposed to the extent of its contribution to the default fund of CCIL at any given point in time. In the event that the default waterfall is triggered and the contribution of the Mutual Fund is called upon to absorb settlement/default losses of another member by CCIL, the Scheme may lose an amount equivalent to its contribution to the default fund allocated to the Scheme on a pro-rata basis.

(xvii) Risks associated with investing in securitized debt:

The Scheme will not invest in securitized debt.

(xviii) Risks associated with investing in Foreign Securities:

The Scheme will not invest in Foreign Securities.

(xix) Risks associated with short selling:

The Scheme will not engage in short selling of securities.

D. Risk Management Strategies

The Scheme will endeavor to manage risks associated with investing in equity and debt and money market securities by following a holistic risk management strategy. The risk control process involves identifying and measuring risks through various risk measurement tools.

The AMC has identified following risks of investing in equity and debt and money market securities and designed risk management strategies, which are embedded in the investment process to manage such risks :

Risks associated with investments in equity and equity related securities

Risk Description	Risk Mitigants / management strategy
Market Risk The Scheme is vulnerable to movements in the prices of securities invested by the Scheme, which could have a material bearing on the overall returns from the scheme. The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as price and volume, volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and fixed income markets.	Market risk is inherent to an equity scheme. Being a passively managed Scheme, it will invest in the securities included in its Underlying Index.
Liquidity risk The liquidity of the Scheme's investments is inherently restricted by trading volumes in the securities in which it invests.	Stocks in the Underlying Index are primarily selected on the basis of market capitalization by the index provider. The index is rebalanced based on the frequency and methodology specified. The fund manager shall make changes to the portfolio accordingly.
Derivatives Risk As and when the Scheme trades in the Derivatives market there are risk factors and issues concerning the use of Derivatives that Investors should understand. Derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds. The use of a Derivative requires an understanding not only of the underlying instrument but also of the Derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a Derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is the	Derivatives will be used in the form of Options, Futures and other instruments as may be permitted by SEBI. All Derivatives trade will be done only on the Exchange with guaranteed settlement. The AMC monitors the portfolio and regulatory limits for Derivatives through its front office monitoring system. Exposure with respect to Derivatives shall be in line with regulatory limits and the limits specified in the SID. No OTC contracts will be entered into.

Risk Description	Risk Mitigants / management strategy
possibility that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the “counter party”) to comply with the terms of the Derivatives contract. Other risks in using Derivatives include the risk of mis- pricing or improper valuation of Derivatives and the inability of Derivatives to correlate perfectly with underlying assets, rates and indices.	
Tracking Error risk (Volatility/ Concentration risk) The performance of the Scheme may not commensurate with the performance of the Underlying Index viz. Nifty 50 Index on any given day or over any given period.	Over a short to medium period, the Scheme may carry the risk of variance between portfolio composition and Benchmark. The objective of the Scheme is to track the performance of the Underlying Index over the same period, subject to Tracking Error. The Scheme would endeavor to maintain a low Tracking Error by actively aligning the portfolio in line with the Index.

Risks associated with investments in debt and money market securities

Risk Description	Risk Mitigants/management strategy
Market Risk / Interest Rate Risk As with all fixed income securities, changes in interest rates may affect the Scheme’s Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.	The Scheme may invest in Money Market Instruments having relatively shorter maturity thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities.
Liquidity risk or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield- to maturity (YTM).	The Scheme may invest in Money Market Instruments having relatively shorter maturity, which have low liquidity risk, as compared to medium to long maturity securities.
Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).	Management analysis may be used for identifying company specific risks. Management’s past track record may also be studied. Preference will be towards high quality instruments.

II. INFORMATION ABOUT THE SCHEME:

A. Where will the Scheme invest ?

The corpus of the Scheme will be invested in equity and equity related securities constituting Nifty 50 index (including equity Derivatives) and in Money Market Instruments, Reverse Repo and/or Tri-Party Repo on Government Securities and/or Treasury bills and/or units of money market/liquid schemes.

Subject to the applicable regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments:

- a) Equity and equity related securities constituting the Underlying Index.
- b) Equity Derivatives.
- c) Reverse Repo and/or Tri-Party Repo on Government Securities and/or Treasury bills.
- d) Units of money market/liquid mutual fund schemes, subject to requisite regulatory guidelines.
- e) Cash and cash equivalents.
- f) Money Market Instruments which include commercial papers, commercial bills, treasury bills, Government Securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time to meet the liquidity requirements.
- g) Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals if any.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all schemes of the Mutual Fund or in schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Further, the Scheme intends to participate in Stock Lending as permitted under the prevailing Regulations.

The securities mentioned above could be privately placed, secured, unsecured and of any maturity. The securities may be acquired through secondary market operations, private placement, rights offers or negotiated deals.

Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines mentioned under clause 12.16 of the SEBI Master Circular dated June 27, 2024. The AMC shall not charge any investment management and advisory fees for parking of funds in such short term deposits of scheduled commercial banks for the scheme.

MONEY MARKET IN INDIA

The money market in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), Repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) and Treasury Bills & Cash Management Bills (issued by RBI). In a predominantly institutional market, the key money market players are banks, financial institutions, insurance companies, mutual funds, primary

dealers and corporates.

Following table exhibits various debt instruments along with indicative yields as on April 17, 2025 :

Instruments	Yield level (% per annum)
CP's 3 months	6.75%
CD's 3 months	6.45%
CP's 1 year	7.35%
CD's 1 year	6.79%

Source: NSE Indices Ltd.

Note: Yields provided in the above table are based on the Nifty CP & Nifty CD indices

The actual yields will, however, vary in line with general levels of interest rates and debt/money market conditions prevailing from time to time.

B. What are the investment restrictions?

Pursuant to the SEBI MF Regulations as amended from time to time, the following investment restrictions are presently applicable to the Scheme:

- 1) The Scheme shall not invest more than 10% of its NAV in debt instruments comprising Money Market Instruments and non-Money Market Instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act as per the following matrix :
 - a) 10% of its NAV in debt and money market securities rated AAA; or
 - b) 8% of its NAV in debt and money market securities rated AA; or
 - c) 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above instrument limits may be extended by up to 2% of the NAV of the Scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of the Regulations.

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and TREPs.

Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with SEBI.

Considering the nature of the Scheme, investments in such instruments will be permitted up to 5% of its NAV.

- 2) The Scheme shall not invest in unlisted commercial papers (CPs), other than (a) Government Securities, and (b) other Money Market Instruments.

For the above purposes, listed instruments shall include listed and to be listed instruments.

- 3) The Scheme shall not invest more than 5% of its net assets in unrated Money Market Instruments, other than Government Securities, treasury bills, Derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. All such investments shall be made with the prior approval of the Boards of AMC and Trustee.

Such investments would be made only in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.

- 4) The Fund under all its schemes shall not own more than 10% of any company's paid up capital carrying voting rights.

Provided that investment in the AMC or the Trustee Company of the Mutual Fund shall be governed by clause (a) sub-regulation (1) of regulation 7B of the Regulations.

- 5) The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.

Provided further that the Scheme may enter into Derivatives transactions in a recognised stock exchange, subject to the framework specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

- 6) All investments by the Scheme in equity shares and equity related instruments shall be made provided such securities are listed or to be listed.

- 7) The Scheme shall not make any investment in:
 - i. any unlisted security of an associate or group company of the Sponsor; or
 - ii. any security issued by way of private placement by an associate or group company of the Sponsor; or
 - iii. the listed securities of group companies of the Sponsor which is in excess of 25 per cent of the net assets, except for investments made by the Scheme in compliance with such conditions as specified by SEBI.

- 8) Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:
 - i. such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by the stock exchanges for spot transactions); and
 - ii. the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made, and
 - iii. the transfer is in accordance with the applicable guidelines provided under paragraph 12.30 of SEBI Master Circular dated June 27, 2024.

- 9) The Scheme may invest in other schemes under the Asset Management Company or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.

- 10) The Fund shall get the securities purchased transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.

- 11) No loans for any purpose can be advanced by the Scheme.

- 12) The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of Repurchase/Redemption of units or payment of interest and/or Dividend to the Unitholders, provided that the Scheme shall not borrow more than 20% of its net assets and the duration of the

borrowing shall not exceed a period of 6 months.

13) Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI from time to time. Currently, the following guidelines/restrictions are applicable for parking of funds in short term deposits:

- “Short Term” for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days.
- Such short-term deposits shall be held in the name of the Scheme.
- The Scheme shall not park more than 15% of its net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
- The Scheme shall not park more than 10% of its net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- The Scheme shall not park funds in short term deposit of a bank which has invested in the Scheme. The Boards of Trustee / AMC shall ensure that the bank in which the Scheme has short term deposit do not invest in the Scheme until the Scheme has short term deposit with such bank.
- The AMC shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

The above provisions will not apply to term deposits placed as margins for trading in cash and Derivatives market.

14) The Scheme will comply with the provisions specified in paragraph 12.25 of SEBI Master Circular dated June 27, 2024 with respect to the overall exposure limits applicable for Derivative transactions as stated below:

- (a) The cumulative gross exposure through all asset classes in which the Scheme is permitted to invest shall not exceed 100% of the net assets of the Scheme.
- (b) The Scheme shall not write options or purchase instruments with embedded written options.
- (c) The total exposure related to option premium paid must not exceed 20% of the net assets of the Scheme.
- (d) Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.
- (e) Definition of exposure in case of Derivatives Positions – Each position taken in Derivatives shall have an associated exposure as defined below. Exposure is the maximum possible loss that may occur on a position. However, certain Derivative positions may theoretically have unlimited possible loss.

Exposure in Derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option Bought	Option Premium Paid * Lot Size * Number of Contracts

15) The Scheme shall not make any investment in a Fund of Funds scheme.

16) Investment by the Scheme in the equity shares or equity related instruments of any company shall be in accordance with the weightage of the scrips in Nifty 50 Index.

The Scheme will comply with the relevant regulatory investment limits applicable to the investments of mutual funds from time to time. The Trustee may alter the above restrictions from time to time to the extent that changes in the relevant Regulations may allow and/or as deemed fit in the general interest of the Unitholders.

All investment restrictions shall be applicable at the time of making the investment.

C. Fundamental Attributes

Following are the “fundamental attributes” of the Scheme, in terms of Regulation 18(5A) of the SEBI MF Regulations:

(i) Type of a scheme

Please refer to Section-I - Part I - Highlights/Summary of the Scheme.

(ii) Investment Objective

- Main Objective: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Investment Pattern: Please refer to Section-I - Part II – Information about the Scheme.

(iii) Terms of Issue

- Listing: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Redemption: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Aggregate Fees and Expenses: Please refer to Section-I – Part III - C. Annual Scheme Recurring Expenses.
- Any safety net or guarantee provided- None.

In accordance with Regulation 18(15A) and Regulation 25(26) of the SEBI (MF) Regulations and paragraph 1.14.1.4 of the SEBI Master Circular dated June 27, 2024, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal;
- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of at least 30 calendar days to exit at the prevailing Net Asset Value without any Exit Load.

D. Index Methodology

Index Methodology as provided by NSE Indices Limited:

- (i) The Nifty 50 index is computed using a float-adjusted, market capitalization weighted methodology, wherein the level of the index reflects the total market value of all the stocks in the index relative to a particular base period. The methodology also takes into account constituent changes in the index and corporate actions such as stock splits, rights issuance, etc., without affecting the index value.
- (ii) The Index represents 50 companies selected from the universe of Nifty 100 based on free-float market capitalisation and liquid companies having average impact cost of 0.50% or less for 90% of the observations for a basket size of Rs. 10 Crores.
- (iii) The constituents should have derivative contracts available on NSE.

Index Review frequency:

The review of Nifty 50 is undertaken semi-annually based on data for six months ending January and July. The replacement of stocks in Nifty 50 (if any) is implemented from the last trading day of March and September.

Eligible Securities:

Constituents of Nifty 100 Index that are available for trading in NSE's Futures & Options segment are eligible for inclusion in the Nifty 50 Index. The latest composition of Nifty 100 including most recent changes whether announced or yet to be announced shall be considered eligible subject to availability of trading in NSE's Futures & Options segment in such stocks.

Trading Frequency:

The company's trading frequency should be 100% in the last six months.

Liquidity:

For inclusion in the Index, the security should have traded at an average impact cost of 0.50 % or less during the last six months for 90% of the observations for a portfolio of Rs. 10 crores.

Float-Adjusted Market Capitalization:

Companies will be eligible for inclusion in Nifty 50 Index provided the average free-float market capitalisation is at least 1.5 times the average free-float market capitalization of the smallest constituent in the index.

Weight and constituent capping:

Stock weights are determined based on their free float market capitalizations.

The updated constituents of the Underlying Index of the Scheme shall also be made available on the website i.e. www.angelonemf.com at all points of time.

Impact cost of constituents: The individual constituent of the Index shall have an average impact cost as may be disclosed by the index provider.

Constituent details as on April 17, 2025:

Sr. No.	SECURITY_NAME	WEIGHTAGE (%)
1	HDFC BANK LTD.	13.4437
2	ICICI BANK LTD.	9.2026
3	RELIANCE INDUSTRIES LTD.	8.0034
4	INFOSYS LTD.	4.7362
5	BHARTI AIRTEL LTD.	4.6972
6	ITC LTD.	3.6862
7	LARSEN & TOUBRO LTD.	3.5332
8	AXIS BANK LTD.	3.1538
9	TATA CONSULTANCY SERVICES LTD.	3.1227
10	KOTAK MAHINDRA BANK LTD.	2.982
11	STATE BANK OF INDIA	2.8396
12	BAJAJ FINANCE LTD.	2.2207
13	MAHINDRA & MAHINDRA LTD.	2.2006
14	HINDUSTAN UNILEVER LTD.	1.9536

Sr. No.	SECURITY_NAME	WEIGHTAGE (%)
15	SUN PHARMACEUTICAL INDUSTRIES LTD.	1.7502
16	NTPC LTD.	1.5997
17	ETERNAL LTD.	1.4913
18	MARUTI SUZUKI INDIA LTD.	1.4226
19	HCL TECHNOLOGIES LTD.	1.4137
20	POWER GRID CORPORATION OF INDIA LTD.	1.298
21	ULTRATECH CEMENT LTD.	1.2833
22	TITAN COMPANY LTD.	1.272
23	TATA MOTORS LTD.	1.2022
24	TRENT LTD.	1.0568
25	TATA STEEL LTD.	1.0511
26	ASIAN PAINTS LTD.	1.0346
27	BAJAJ FINSERV LTD.	1.0263
28	GRASIM INDUSTRIES LTD.	0.9821
29	BHARAT ELECTRONICS LTD.	0.9797
30	SHRIRAM FINANCE LTD.	0.8974
31	JSW STEEL LTD.	0.8857
32	OIL & NATURAL GAS CORPORATION LTD.	0.8766
33	ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD.	0.8614
34	COAL INDIA LTD.	0.8397
35	BAJAJ AUTO LTD.	0.8241
36	HINDALCO INDUSTRIES LTD.	0.8179
37	NESTLE INDIA LTD.	0.8031
38	CIPLA LTD.	0.79
39	TECH MAHINDRA LTD.	0.7682
40	JIO FINANCIAL SERVICES LTD.	0.7483
41	EICHER MOTORS LTD.	0.7233
42	HDFC LIFE INSURANCE COMPANY LTD.	0.7145
43	TATA CONSUMER PRODUCTS LTD.	0.6761
44	SBI LIFE INSURANCE COMPANY LTD.	0.668
45	APOLLO HOSPITALS ENTERPRISE LTD.	0.6623
46	DR. REDDY'S LABORATORIES LTD.	0.6579
47	WIPRO LTD.	0.6237
48	ADANI ENTERPRISES LTD.	0.5837
49	INDUSIND BANK LTD.	0.4851
50	HERO MOTOCORP LTD.	0.4538

Source: NSE Indices Ltd.

E. Other Scheme Specific Disclosures:

Listing and transfer of units	Listing : Since the Scheme is an open ended equity scheme, Sale and Repurchase is available on a continuous basis and therefore, the Units of the Scheme are presently not proposed to be listed on any stock exchange. However, the Fund may at its sole discretion list the Units under the Scheme on one or more Stock Exchanges at a later date, and thereupon the Fund will make a suitable public announcement to that effect. Transfer : In accordance with clause 14.4.4 of SEBI Master Circular dated June 27, 2024, units of the Scheme that are held in electronic (demat) form, will be transferable and will be subject to the transmission facility in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transfers taking place consequent to death, insolvency etc., the transferee's name will be recorded by the Fund subject to production of satisfactory evidence. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. Units held in non-demat form, unless otherwise restricted or prohibited, shall be freely transferable by act of parties or by operation of law. Transfer of Units will be subject to submission of valid documents and fulfillment of the eligibility requirements by the Unit holder/Investor as stated under AMFI best Practice guideline No.135/BP/ 116 /2024-25 dated August 14, 2024 and internal processes of the AMC, if any. For more details, please refer to the SAI.
Dematerialization of units	The AMC shall issue units in dematerialized form to a Unit holder in the Scheme within two Business Days of receipt of valid request from the Unit holder subject to receipt of complete documents and details from the Unit holder. In case, the Unit holder desires to hold the units in a Dematerialized /Rematerialized form at a later date, the request for conversion of units held in non-demat form into Demat (electronic) form or vice- versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. Please refer to the SAI for further details.

Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the Investors would be refunded the amount invested without any return.)	Not applicable.
Maximum Amount to be raised (if any)	Not applicable.
Dividend Policy (IDCW)	The Scheme offers only Growth option under its Plans (viz. Regular and Direct).
Allotment (Detailed procedure)	Allotment Confirmation / Consolidated Account Statement (CAS) Single Consolidated Account Statement (SCAS): A single Consolidated Account Statement (SCAS), based on PAN of the holders, shall be sent by the Depositories, for each calendar month within twelve (12) days from the month end, to those Unit holders who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. The SCAS as mentioned above will be sent to those Unit holders, in whose folio(s)/demat account(s) transactions have taken place during that month. Applicants under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form. Where units are held by Investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of dispatch of statements of account.
Refund	Not applicable.
Who can invest This is an indicative list and Investors shall consult their financial advisor to ascertain whether the Scheme is suitable to their risk profile.	The following persons may apply for Subscription to the units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted under respective constitutions, relevant statutory regulations and with all applicable approvals): • Resident adult individuals either singly or jointly (not exceeding three) or on anyone or survivor basis. • Minor through parent/lawful guardian. • Companies, Bodies Corporate, Public Sector Undertakings, Co-operative societies, Association of Persons or Body of Individuals whether incorporated or not and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions). • Charitable or religious trusts, wakf boards or endowments and registered societies (including registered co-operative societies) and private trusts authorized to invest in mutual fund schemes

	under their trust deeds. • Non-Government Organisations as may be permitted by their regulator. • Proprietorship in the name of the sole proprietor. • Partnership Firms and Limited Liability Partnerships (LLPs). • Hindu Undivided Family (HUF) in the name of Karta. • Banks (including Co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions. • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis. • Foreign Portfolio Investors (FPIs) /sub-accounts registered with SEBI (subject to regulations / directions prescribed by the RBI/SEBI from time to time relating to FPI investments in mutual fund schemes) on repatriation basis. • Army, Air Force, Navy, para-military funds and other eligible institutions. • Scientific and Industrial Research Organizations. • Mutual funds / Alternative Investment Funds registered with SEBI. • Provident/Pension/Gratuity/Superannuation and such other retirement and employee benefit and other similar funds as and when permitted to invest. • International Multilateral Agencies or body corporates incorporated outside India approved by the Government of India/RBI. • Special Purpose Vehicles (SPVs) approved by appropriate authority (subject to RBI approval) • Unincorporated body of persons as may be accepted by the AMC/Trustee. • The Trustee, AMC or Sponsor of the Mutual Fund or their associates • Other schemes of Angel One Mutual Fund, subject to the conditions and limits prescribed by SEBI and/or by the Trustee/AMC. • Insurers, insurance companies / corporations registered with the Insurance Regulatory Development Authority. • Other categories of Investors who are permitted to invest in the Scheme as per their respective constitutions. The above list is indicative and the applicable law, if any, would supersede the above list. Investors are requested to ensure compliance with the regulatory guidelines applicable to them, while making such investments.
Who cannot invest	The following persons are not eligible to subscribe to the Units of the Scheme: 1) Residents in Canada. 2) United States Persons (U.S. Persons) and Non-Resident Indians/Persons of Indian Origin residing in United States and Canada. 3) Persons residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs). 4) Any entity who is not permitted to invest in the Scheme as per its

	constitution / applicable regulations.
How to apply and where can you submit the filled up applications	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and foreign Investors, joint applications, etc. Investors can also read further details in the application form available on the website of the AMC viz. www.angelonemf.com/downloads. Please refer to the SAI and application form for the instructions. The applications for Subscription/Redemption/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. www.angelonemf.com/service-branches Investors can also subscribe and redeem units through the website of the AMC viz. www.angelonemf.com and other digital assets, distributor / RIA platforms, Stock Exchange mechanism, Official Points of Acceptance through MF Utility, through the electronic platform of CAMS and through the MF Central website. Pursuant to clause 16.2 of the SEBI Master Circular dated June 27, 2024, units of mutual fund schemes have been permitted for transactions through registered stockbrokers of the recognised stock exchanges and such stockbrokers shall be considered as Official Points of Acceptance of transactions of the Mutual Fund. Investors transacting through such NSE MFSS/ BSE STAR platform and schemes which are listed on the recognised Stock Exchanges will have to additionally comply with norms/rules as prescribed by the Stock Exchange(s). Please refer to SAI for further details on transactions through stock exchange mechanism. MANDATORY QUOTING OF BANK MANDATE BY INVESTORS As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Kindly refer to below link for the list of Official Points of Acceptance of transactions for Angel One Mutual Fund : www.angelonemf.com/service-branches
The policy regarding reissue of Repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same	The units under the Scheme once Repurchased, shall not be reissued.

Restrictions, if any, on the right to freely retain or dispose of units being offered	In the interest of the Investors and in order to protect the portfolio from market volatility, the Trustee reserves the right to limit or discontinue Subscriptions under the Scheme for a specified period of time or till further notice.
Cut off timing for Subscriptions/ Redemptions/ switches This is the time before which your application (complete in all respects) should reach the Official Points of Acceptance.	The below cut-off timings and applicability of NAV shall be applicable in respect of valid applications received at the Official Point(s) of Acceptance on a Business Day: A. Applicable NAV for Subscriptions / Switch-ins (irrespective of application amount): 1. In respect of valid applications received upto 3.00 p.m. on a Business Day at the official point(s) of acceptance and funds received upto 3.00 p.m. for the entire amount of Subscription/purchase (including switch ins) as per the application are credited to the bank account of the Scheme before the cut-off time on same day i.e. available for utilization before the cut-off time - the closing NAV of the day shall be applicable. 2. In respect of valid applications received after 3.00 p.m. on a Business Day at the official point(s) of acceptance and funds for the entire amount of Subscription/purchase (including switch ins) as per the application are credited to the bank account of the Scheme either on same day or before the cut-off time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable. 3. Irrespective of the time of receipt of application at the official point(s) of acceptance, where funds for the entire amount of Subscription/purchase (including switch-ins) as per the application are credited to the bank account of the Scheme before the cut-off time on any subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable. 4. In case of switch transactions from any scheme to the Scheme, allotment of units in the Scheme shall be in line with the Redemption payouts of the switched-out scheme. The aforesaid provisions shall also apply to systematic transactions i.e. Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP), etc. irrespective of the installment date. B. Applicable NAV for Redemptions/Switch-outs : In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, the closing NAV of that day shall be applicable. In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next Business Day shall be applicable. “Switch Out” shall be treated as Redemption application and accordingly, closing NAV of the day will be applicable based on the cut-off time for Redemption followed for various type of schemes.

	“Switch In” shall be treated as purchase application and accordingly for unit allotment, closing NAV of the day will be applicable on which the funds are available for utilization.									
Where can the applications for purchase/Redemption/switches be submitted ?	Please refer to the AMC website (www.angelonemf.com) for the list of Official Points of Acceptance, collecting banker details, etc. Investors are advised to mandatorily mention their bank account numbers in their applications/requests for Redemption.									
Minimum amount for purchase / Redemption/ switches	<table><tr><th>Particulars</th><th>Details</th></tr><tr><td>Initial investment (including switch-ins)</td><td>Rs. 1,000/- and in multiples of Re. 1/- thereafter</td></tr><tr><td>Additional Purchases (including switch-ins)</td><td>Rs. 1,000/- and in multiples of Re. 1/- thereafter</td></tr><tr><td>Redemption/Repurchase</td><td>Any amount</td></tr></table>		Particulars	Details	Initial investment (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter	Additional Purchases (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter	Redemption/Repurchase	Any amount
	Particulars	Details								
	Initial investment (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter								
	Additional Purchases (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter								
	Redemption/Repurchase	Any amount								
The AMC reserves the right to introduce, change, modify or withdraw any of the features available in this facility from time to time.										
Minimum Switch Amount Minimum switch-in amount will be as per the minimum application amount in the Scheme.										
Switch-out facility from applicable ETF schemes to the Scheme For availing this facility, Investors are requested to note the following operational modalities:										
	a) Switch-out from the ETF scheme will be allowed only in terms of basket size (unit). b) Switch transaction will be processed subject to availability of all details as per regulatory guidelines. c) The applicability of the NAV in the Scheme will be the NAV of the Business Day on which the funds are realized in the Scheme’s account before cut-off time. d) In case of any rejection of switch-in to the Scheme, the amount will be paid to the Investor as Redemption proceeds from the scheme where the Investor was switching out from. e) Investors are requested to note that the pattern and sequence of holding in the folio of the Scheme and in demat account (used for ETF unit holding) should be same. However, in case there is no existing folio, the Investor has to provide the details and signatures of all holders for folio creation in the Scheme. f) Investors should have the clear balance of ETF units in their demat account for execution of the switch-out transaction from the selected ETF scheme.									
	The AMC/Trustee reserves the right to introduce, change, modify or withdraw any of the features available in this facility from time to time.									
Minimum balance to be	Not Applicable.									

maintained and consequences of non-maintenance	
Account statements	The AMC shall send an allotment confirmation specifying the units allotted by way of e-mail and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holder's registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent by the Depositories to the Unit holders in whose folio(s)/demat account(s), transaction(s) have taken place during the month, within twelve (12) days from the month end, to those Unit holders who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. In case there is no transaction in any of the mutual fund folios / demat accounts of the Investor, half-yearly CAS with holding details shall be by the Depositories to those Investors that have opted for delivery via electronic mode, on or before the eighteenth (18th) day of April and October and to those Investors that have opted for delivery via physical mode, on or before the twenty-first (21st) day of April and October. However, where an Investor does not wish to receive CAS through e-mail, option shall be given to the Investor to receive the CAS in physical form at the address registered with the Depositories and the AMCs/MF-RTAs. In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically. For further details, refer SAI.
Dividend / IDCW	Not Applicable, as the Scheme will offer only Growth Option.
Redemption	The Redemption or Repurchase proceeds shall be dispatched to the unitholders within three working days from the date of Redemption or Repurchase. AMFI, in consultation with SEBI, has published a list of exceptional circumstances for schemes unable to transfer Redemption or Repurchase proceeds to Investors within the stipulated time as mentioned above, along with applicable time frame for transfer of Redemption or Repurchase proceeds to the unitholders in such exceptional circumstances. The said list is available on AMFI website. Investors are requested to note that it is mandatory to complete the KYC requirements for all Unit holders, including for all joint holders and the guardian in case of folio of a minor Investor. Accordingly, completion of KYC requirements shall be mandatory and

	all financial transactions (including Redemptions, switches etc.) will be processed only if the KYC requirements are completed. Unit holders are advised to use the applicable KYC Form for completing the KYC requirements and submit the form at the designated Investor Service Centre of the Mutual Fund/CAMS.
Bank Mandate	As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Additionally, if the bank details provided by Investors are different from the details available on instrument, the AMC may seek additional details from Investors to validate the bank details provided by Investors.
Delay in payment of Redemption / Repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at @ 15% per annum as specified vide paragraph 14.2 of the SEBI Master Circular dated June 27, 2024 for the period of such delay. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC/Trustee is required to obtain from the Investor/Unit holder, verification of identity or such other details relating to Subscription/Redemption for Units under any applicable law or as may be requested by a Regulatory Authority or any government authority, which may result in delay in processing the application.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	The unclaimed Redemption and Dividend (IDCW) amount may be deployed by the Mutual Fund in call money market, Money Market Instruments or separate plan of overnight scheme/ liquid scheme / money market mutual fund scheme floated specifically for deployment of the unclaimed amounts only. Provided that such schemes where the unclaimed Redemption and Dividend amounts are deployed shall be only those Overnight scheme/ Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix. The Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. Please refer to SAI for further details.
Disclosure w.r.t. investment by minors	A minor can invest through his/her parent/lawful guardian. Minors can complete their KYC requirements for their folio through guardian. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor with parent or legal guardian.

	For further details, please refer to SAI.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	Nil

III. OTHER DETAILS

A. Periodic Disclosures such as quarterly portfolio disclosures and annual report

Portfolio disclosures

The AMC shall disclose portfolio (along with ISIN) as on the last day of the quarter for the Scheme on the websites of the AMC (www.angelonemf.com) and AMFI (www.amfiindia.com) within 10 days from the close of each quarter in a user-friendly and downloadable spreadsheet format. In case of unitholders whose email addresses are registered with the Fund, the portfolios disclosed as above shall be sent to the unitholders via email. The unitholders whose e-mail address are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database.

Investors may place a specific request to the Mutual Fund for sending the quarterly Scheme portfolio through e-mail. The AMC shall provide a physical copy of the statement of its Scheme's portfolio, without charging any cost, on specific request received from a Unit holder.

Annual Report

The scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant account's year i.e. 31st March each year, whose e-mail address is registered with the Fund. The physical copies of the scheme wise Annual Report will be sent to those unitholders who have opted-in to receive physical copies, and the same will also be made available to the unitholders at the registered office of the AMC.

An advertisement shall also be published in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the websites of the AMC and AMFI and the modes such as SMS, telephone, email or written request (letter), etc. through which Unit holders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof.

The physical copy of the scheme wise annual report or abridged summary shall be made available to the Investors at the registered office of the AMC. A link of the Scheme's annual report shall be displayed prominently on the website of the Mutual Fund (www.angelonemf.com) and that of AMFI (www.amfiindia.com).

The AMC shall also provide a physical copy of abridged summary of the annual report, without charging any cost, on specific request received from the unitholder.

Risk-o-meter

In accordance with paragraph 5.16 of SEBI Master Circular dated June 27, 2024, the AMC shall disclose :

- (a) risk-o-meter of the Scheme and benchmark while disclosing the performance of the Scheme vis-à-vis benchmark and
- (b) details of the Scheme portfolio including the Scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark while communicating the quarterly statement of Scheme portfolio via email.

Risk-o-meter of the Scheme shall be evaluated on a monthly basis and shall be disclosed along with Scheme portfolio disclosure on the website of the Mutual Fund (www.angelonemf.com) and that of AMFI (www.amfiindia.com) within 10 days from the close of each month. The AMC shall also disclose the risk

level of its schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on its website and on AMFI's website.

Any change in risk-o-meter of the Scheme shall be communicated by way of notice-cum-addendum and by way of an e-mail or SMS to the unitholders of the Scheme.

Scheme Summary Document

The scheme summary document for all the schemes of the Mutual Fund shall be disclosed on the websites of the AMC (www.angelonemf.com), AMFI (www.amfiindia.com) and Stock Exchanges, containing details of the schemes including but not limited to scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. in 3 data formats i.e. PDF, spreadsheet and a machine readable format (either JSON or XML) on a monthly basis or whenever there is change in any of the specified fields, whichever is earlier, within 5 working days of such change.

Tracking Error

The Tracking Error based on past one year rolling data, shall be disclosed on a daily basis, on the websites of the AMC and AMFI. In case the Scheme has been in existence for a period of less than one year, the annualized Tracking Error shall be calculated based on available data.

Tracking Difference

Tracking Difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the websites of the Mutual Fund and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 year, 10 year and since the date of allotment of units. This would be applicable after the Scheme completes one year since inception. The AMC would monitor the Tracking Difference with an aim to maintain the same within 50 bps over and above actual Total Expense Ratio charged. In case the same is not maintained, it shall be brought to the notice of Trustee along with corrective actions taken by the AMC, if any.

B. Transparency/NAV Disclosure:

NAVs are determined for every Business Day except in special circumstances. NAVs are calculated upto four decimal places and shall be made available on the websites of AMFI (www.amfiindia.com) and the Mutual Fund (www.angelonemf.com) by 11.00 p.m. on all Business Days. The NAVs shall also be available on the Toll Free Number 1800-209-0231 on all Business Days [viz. Monday to Friday between 9.00 a.m. to 6 p.m. and on Saturdays (1st and 3rd) between 9.00 a.m. to 1.00 p.m.] and on the website of the Registrar and Transfer Agent CAMS (www.camsonline.com).

In case the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the AMC shall issue a press release giving reasons for the delay and explain when it would be able to publish the NAVs. Further, the AMC will extend facility of sending latest available NAVs to unitholders through SMS, upon receiving a specific request in this regard.

C. Transaction charges and stamp duty:

Transaction charges :

No transaction charge shall be deducted from the Subscription amount for transactions / applications received through the distributors.

Stamp Duty :

Pursuant to the notification no. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of the notification dated February 21, 2019 issued by the Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and Clause 10.1 of SEBI Master Circular dated May 19, 2023, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase/ switch-in transactions to the unitholders would be reduced to that extent.

Please refer to SAI for further details.

D. Associate Transactions :

Please refer to SAI for further details.

E. Taxation :

For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Particulars	Resident Investors	Non-Resident Investors	Mutual Fund
Tax on Dividend ²	Taxable at normal tax rates applicable to Investor	20%*	NIL ¹
Capital Gains ³ : a) Long Term ⁴ (period of holding: more than 12 months)	12.5%*on gains exceeding Rs.1,25,000 in a year (without indexation benefit)	12.5%*on gains exceeding Rs.1,25,000 in a year (without indexation & foreign exchange fluctuation benefit)	
b) Short Term ⁵ (period of holding: up to 12 months)	20%*	20%*	

* Basic Tax shall be increased by surcharge as per applicable rate and Health & Education Cess at the rate of 4% on aggregate of basic tax & surcharge.

Notes:

- As per section 10(23D) of the Income-tax Act, 1961, a Mutual Fund registered with Securities and Exchange Board of India (SEBI), the entire income of such Mutual Fund is exempt from income-tax. Further, such Mutual Fund will receive all its income without deduction of tax at source as per provisions of Section 196 of the Act.
- With effect from April 1, 2020, income distributed by a mutual fund in respect of units of mutual funds is taxable in the hands of the unitholders at normal tax rates (plus applicable surcharge and cess).
- Securities Transaction Tax (STT) is applicable on Redemption of units of equity-oriented mutual funds.

Transactions	Rates	Payable By
Purchase of units of equity-oriented mutual fund	Nil	NA
Sale of units of equity-oriented mutual fund (delivery based)	0.001%	Seller
Sale of units of equity-oriented mutual fund (non-delivery based)	0.025%	Seller
Sale of units of an equity-oriented fund to the Mutual Fund	0.001%	Seller

4. As per section 112A of the Income Tax Act, 1961 as amended by Finance Act 2024 (No.2) long-term capital gains, exceeding Rs 1,25,000 on transfer of units of EOFs shall be taxable at the rate of 12.5% provided transfer of such units is subject to STT, without giving effect to first and second proviso to section 48 i.e., without taking benefit of foreign currency fluctuation and indexation benefit.
5. As per section 111A of the Income-tax Act, 1961 as amended by Finance Act 2024 (No.2) short-term capital gains on transfer of units shall be taxable @20% subject to STT on transfer of such units.

TDS Applicability:

In case of Resident Investors: TDS is applicable at the rate of 10% on income distributed in excess of Rs.5,000 by a mutual fund.

In case of Non-Resident Investors: TDS is applicable on any income in respect of units of a Mutual Fund at lower of 20% (plus applicable surcharge and cess) or rate of income-tax provided in the relevant Double Taxation Avoidance Agreement ('DTAA').

As per the provisions of section 90(2) of the Act, in determining the taxability of a non-resident, the provisions of the relevant DTAA or the Act, whichever are more beneficial, shall apply. Accordingly, if the Investor is a resident of country with which India has entered into a DTAA, the provisions of the DTAA or of the Act, whichever are more beneficial to the Investor, shall apply.

Section 90(4) of the Act, provides that a taxpayer, not being a resident, to whom a DTAA applies, shall not be entitled to claim any relief under such DTAA unless a certificate of it being a resident in any country outside India is obtained by it from the Government of that country. Further, section 90(5), provides that the taxpayer referred to in section 90(4) of the Act, shall also provide such other documents and information, as may be prescribed.

Section 206AB of the Act provides for higher rate for TDS for the non-filers of income-tax return. The TDS rate in this section is higher of the following rates:

- i) twice the rate specified in the relevant provision of the Act; or
- ii) twice the rate or rates in force; or
- iii) the rate of five per cent.

However, the said provision does not apply to a non-resident who does not have a permanent establishment in India and a person who is not required to furnish the return of income for the assessment year relevant to the said previous year and is notified by the Central Government in the Official Gazette in this behalf.

Section 206AA of the Act apply in case PAN is not furnished, the tax shall be deducted at higher of

the following rates:

- i) rates specified in relevant provisions of the Act; or
- ii) rate or rates in force; or
- iii) rate of 20%.

The above income-tax/TDS rates are in accordance with the provisions of the Income-tax Act, 1961 as amended by Finance Act 2024. The above rates are based on the assumption that the mutual fund units are held by the Investors as capital assets and not as stock in trade.

Investors are requested to note that the tax position prevailing at the time of investment may change in future due to statutory amendment(s). The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Act. The above information is provided for only general information purposes and does not constitute tax or legal advice. In view of the individual nature of tax benefits, each Investor is advised to consult with his/ her tax consultant with respect to the specific direct tax implications arising out of their transactions.

F. Rights of Unitholders :

Please refer to SAI for details.

G. List of Official Points of Acceptance:

Please refer to the link (www.angelonemf.com/service-branches)

H. Penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority:

Please refer to the link (www.angelonemf.com/downloads).

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

The Scheme under this Scheme Information Document was approved by the Directors of the AMC on September 10, 2024 and December 11, 2024 and by the Directors of the Trustee on September 12, 2024 and December 13, 2024. The Trustee has ensured that Angel One Nifty 50 Index Fund approved by them is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, Official Points of Acceptance, collecting banker details etc.

R&T

Computer Age Management Services Limited (CAMS) 9th Floor | Tower II | Rayala Towers # 158 | Anna Salai | Chennai – 600 002. Contact numbers : +91-44-2843 3303 /+91-44-6102 3303 | E-Mail ID: enq_g@camsonline.com | website: www.camsonline.com

Official point of acceptance of transactions (AMC office) :

G-1, Ground floor, Ackruti Trade Centre, Road no. 7, Kondivita, Andheri (East), Mumbai – 400 093

Official Points of Acceptance of transactions (CAMS offices) :

Please refer to the link (www.angelonemf.com/service-branches). Details of the OPAs are also mentioned below :

- Nibedita First Floor, J B Road, Palace Compound, Agartala, Near Babuana Tea and Snacks, Tripura West, Pin - 799001
- No. 8, II Floor Maruti Tower Sanjay Place, Agra, Uttarpradesh - 282002
- 111 - 113, 1 st Floor - Devpath Building Off C G Road Behind Lal Bungalow, Ellis Bridge, Ahmedabad, Gujarat - 380006
- No. 3. First Floor, Shree Parvati, Plot No. 1 / 175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar - 414003
- AMC No. 423 / 30, Near ChurchOpp T B Hospital, Jaipur Road, Ajmer, Rajasthan - 305001
- Opp. RLT Science College Civil Lines, Akola, Maharashtra - 444001
- City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh, Uttarpradesh - 202001
- 30/2, A & B, Civil Lines Station Besides, Vishal Mega Mart Strachey Road, Allahabad, Uttarpradesh - 211001
- Doctor's Tower Building, Door No. 14 / 2562, First Floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey, Kerala - 688001
- 256A, Scheme No. 1, Arya Nagar, Alwar, Rajasthan - 301001
- 81, Gulsham Tower, 2nd Floor, Near Panchsheel Talkies, Amaravati, Maharashtra, 444601
- Shop No. 4250, Near B D Senior Secondary School, Ambala Cantt, Ambala Haryana – 133001
- B 1, First Floor, Mira Arcade, Library Road, Opp. SBS Bank, Amreli - 365601
- 3rd Floor, Bearing Unit No. 313, Mukut House, Amritsar - 143001
- 101, A.P. Tower, B / H, Sardhar Gunj, Next to Nathwani Chambers, Anand, Gujarat - 388001
- AGVR Arcade, Second Floor, Plot No. 37 (Part), Layout No. 466 / 79, Near Canara Bank, Sangamesh Nagar, Anantapur, Andhra Pradesh - 515001
- No. 351, Icon, 501, Fifth Floor, Western Express Highway, Andheri East, Mumbai - 400069
- Similipada, Near Sidhi Binayak +2 Science Collage, Angul - 759122
- Shop No. F - 56, First Floor, Omkar Complex, Opp. Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar, Gujarat - 393002
- Mukherjee Building First Floor, Beside MP Jwellers, Next to Mannapuram, Ward no 5 Link Road, Arambagh Hooghly, West Bengal 712601
- Old N C C Office, Ground Floor, Club Road, Arrah - 802301
- Block - G, First Floor, P C Chatterjee Market Complex, Rambandhu Talab PO, Ushagram Asansol, West Bengal - 713303
- 2nd Floor, Block No. D - 21 - D - 22, Motiwala Trade Centre, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad - 431001
- Shop No. 02, First Floor, Shreyas Complex, Near Old Bus Stand, Bagalkot, Karnataka - 587101
- B. C. Sen Road, Balasore, Orissa - 756001
- No. 18 / 47 / A, Govind Nilaya, Ward No. 20, Sangankal Moka Road, Gandhinagar, Ballari - 583102
- Trade Centre, 1st Floor, 45, Dikensen Road (Next to Manipal Centre), Bangalore, Karnataka - 560042
- First Floor, No. 17 / 1, (272) Tweleth Cross Road, Wilson Garden, Bangalore - 560027
- First Floor, Central Bank Building, Machantala, PO Bankura, Dist Bankura, West Bengal - 722101
- N / 39, K. N .C. Road, First Floor, Shrikrishna Apartment (Behind HDFC Bank Barasat Branch), P. O. and P. S. Barasat, Dist. 24 P. G. S. (North) - 700124
- F - 10, First Wings, Desai Market, Gandhi Road, Bardoli - 394601
- F - 62 - 63, Second Floor, Butler Plaza, Commercial Complex, Civil Lines, Bareilly, Uttarpradesh - 243001
- Apurba Market, Ground Floor, Vill Mirjapur, Opp: Basirhat College, P.O. Basirhat College, Dist. 24 P G S (North), Basirhat - 743412

- C/O. Rajesh Mahadev & Co., Shop No. 3, First Floor, Jamia Complex Station Road, Basti - 272002
- Classic Complex, Block No. 104, First Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum - 590006
- Kalika temple Street, Ground Floor, Beside SBI BAZAR Branch, Berhampur - 760002
- Das & Das Complex, First Floor, By Pass Road, Opposite to Vishal Mega Mart, Chhapulia, Bhadrak, Odisha - 756100
- Ground Floor, Gurudwara Road, Near Old Vijaya Bank, Bhagalpur - 812001
- B - 12, Shopping Center, Ranjeet Nagar, Bharatpur, Rajasthan - 321001
- A - 111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch - 392001
- 2907 GH, GT Road, Near Zila Parishad, Bhatinda, Punjab - 151001
- 501 – 503, Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar – 364001
- First Floor, Plot No.3, Block No.1, Priyadarshini Pariswar west, Behind IDBI Bank, Nehru Nagar, Bhilai - 490020
- C/o. Kodwani Associates, Shop No. 211 - 213 2nd floor, Indra Prasth Tower syam Ki Sabji Mandi, Near Mukerjee Garden, Bhilwara, Rajasthan - 311001
- Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal, Madhya Pradesh - 462011
- Plot No. 501 / 1741 / 1846, Office No. 203 (2nd Floor), Centre Point, Sriya Talkies Road, Kharvel Nagar, Unit-3, Bhubaneswar, Odisha - 751001
- Tirthkala First Floor, Opp BMCB Bank, New Station Road, Bhuj _kachchh. 370001
- 3, Adelaide Apartment, Christain Mohala, Behind Gulshan - E - Iran Hotel, Amardeep Talkies Road, Bhusawal, Maharashtra - 425201
- R - C Palace, Amber Station Road, Opp Mamta Cpmplex, Biharsharif - 803101
- Padmasagar Complex, First Floor, 2nd Gate, Ameer Talkies Road, Vijayapur (Bijapur) – 586101
- Behind Rajasthan Patrika In front of vijaya bank, 1404, amar singh pura Bikaner - 334001
- Shop No. B - 104, First Floor, Narayan Plaza, Link Road, Bilaspur (C. G) - 495001
- No. 107 / 1, A C Road, Ground Floor, Bohorompur, Murshidabad, West Bengal - 742103
- 1st Floor, Plot No. HE-7 City Centre, Sector 4, Bokaro Steel City, Bokaro, Jharkhand - 827004
- Bhubandanga, Opposite. Shiv Shambhu Rice Mill, First Floor, Bolpur, West Bengal - 731204
- G. N. B. Road, Bye Lane, Prakash Cinema, P.O. & Dist. Bongaigaon, Assam - 783380
- 501 – TIARA, CTS 617, 617 / 1 - 4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali – West, Mumbai – 400092
- 399, G T Road, Basement, Building Name - Talk of the Town, Burdwan, West Bengal - 713101
- 29 / 97G, 2nd Floor, S A Arcade, Mavoor Road, Arayidathupalam, Calicut, Kerala - 673016
- A. T., Gram - Gutusahi, Under The Nimdih, Panchayat, P.O. Chaibasa, Thana. Muffasil, Dist - West Singhbhum, Jharkhand - 833201
- Deepak Tower, SCO 154 - 155, 1st Floor - Sector 17 - Chandigarh, Punjab - 160017
- Opp Mustafa decor, Behind Bangalore, Bakery Kasturba Road, Chandrapur, Maharashtra - 442402
- New No. 10 (Old No. 178) M.G.R. Salai, Nungambakkam, Chennai – 600 034.
- No. 158, Rayala Tower - 1, Anna Salai, Chennai - 600002
- Second Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara, Madhya Pradesh - 480001
- Shop No. 7, A V C Arcade, 3, South Car Street - 608001
- 3, Ashok Nagar, Near Heera Vatika, Chittorgarh, Rajasthan - 312001
- Building Name Modayil, Door No. 39 / 2638, DJ, 2nd Floor, 2A, M.G. Road, Cochin - 682016
- No. 1334, Thadagam Road, Thirumurthy Layout, R.S. Puram, Behind Venketeswara Bakery, Coimbatore - 641002
- Nipendra Narayan Road (N. N. Road), Opposite Udichi Market Near - Banik Decorators PO & Dist , Cooch Behar, West Bengal - 736101
- Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack, Orissa - 753001

- Ground Floor , Belbhadrapur, Near Sahara Office, Laheriasarai Tower Chowk, Laheriasarai, Darbhanga - 846001
- 13, First Floor, Akkamahadevi Samaj Complex, Church Road, P. J. Extension, Davangere, Karnataka - 577002
- 204 / 121, Nari Shilp Mandir Marg, First Floor, Old Connaught Place, Chakrata Road, Dehradun, Uttarakhand, 248001
- S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar, Jharkhand - 814112
- 11 Ram Nagar, First Floor, A. B. Road, Near Indian - Allahabad Bank, Dewas - 455001
- Urmila Towers, Room No. 111 First Floor, Bank More, Dhanbad, Jharkhand - 826001
- 16 A / 63 A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Tamilnadu - 636701
- 1793/ A , J B Road, Near Tower Garden, Dhule - 424001
- Amba Complex, Ground Floor, H S Road, Dibrugarh - 786001
- H / No. - 2 / 2, S K K Building, OPP SUB - Urban Police Station, Dr. Hokeshe Sema Road, Signal Point, Dimapur - 797112
- Plot No.3601, Nazrul Sarani, City Centre, Durgapur - 713216
- No. 22 b - 3 - 9, Karl Marx Street, Powerpet, Eluru, Andhra Pradesh - 534002
- 197, Seshaiyer Complex, Agraharam Street, Erode, Tamilnadu - 638001
- 9/1/51, Rishi Tola Fatehganj, Ayodhya, Faizabad, Uttar Pradesh-224001
- LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad – 121002
- First Floor, Adjacent to Saraswati Shishu Mandir School, Gaushala, Near UPPCL Sub Station (Gandhi Park), Company Bagh Chauraha, Firozabad - 283203
- No. 507, 5Th Floor, Shree Ugati Corporate Park, Opp Pratik Mall, Near HDFC Bank, Kudasan, Gandhinagar - 382421
- Shyam Sadan, First Floor, Plot No. 120, Sector 1 / A, Gandhidham - 370201
- House No. GTK / 006 / D / 20(3) (Near Janata Bhawan), D. P. H. Road, Gangtok, Sikkim - 737101
- C/o. Sri Vishwanath Kunj, Ground Floor, Tilha Mahavir Asthan, Gaya - 823001
- Platinum Mall, Office No. 307, Third Floor, Jawahar Road, Ghatkopar East, Mumbai - 400077
- 1st Floor, C - 10, RDC Rajnagar, Opp Kacheri, Gate No. 2, Ghaziabad - 201002
- Office No. 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji Goa, Goa - 403001
- First Floor, Prem Praksh Tower B / H, B. N. Chambers Ankleshwar, Mahadev Road, Godhra, Gujarat - 389001
- A / 177, Kailash Complex, Opp. Khedut Decor Gondal, Gujarat, 360311
- Shop No. 5 & 6, Third Floor, Cross Road, The mall, A D Tiraha, Bank Road, Gorakhpur -273001
- Pal Complex, First Floor, Opp. City Bus Stop, Super Market, Gulbarga, Karnataka - 585101
- Door No. 31 - 13 - 1158, First Floor, 13 / 1, Arundelpet, Ward No. 6, Guntur - 522002
- Unit No. - 115, First Floor Vipul Agora Building, Sector - 28, Near Sahara Mall, Mehrauli, Gurgaon Road, Chakkarpur, Gurgaon - 122001
- Piyali Phukan Road, K. C. Path, House No. 1, Rehabari, Guwahati - 781008
- G - 6, Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior, Madhya Pradesh - 474002
- Mouza - Basudevpur, J. L. No. 126, Haldia Municipality, Ward No. 10, Durgachak, Haldia - 721602
- Durga City Centre, Nainital Road, Haldwani, Uttarakhand - 263139
- F - 3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand - 249408
- PANKAJA', Second Floor, Near Hotel Palika, Race Course Road, Hassan - 573201
- Municipal Market, Annanda Chowk, Hazaribag, Jharkhand - 825301
- Unit No. 326, Third Floor, One World - 1, Block - A, Himmatnagar - 383001
- No - 12, Opp. HDFC Bank, Red Square Market, Hisar, Haryana - 125001
- Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur, Punjab - 146001
- Survey No. 25 / 204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Oppsite To Kuttys Frozen Foods, Hosur - 635110

- No. 204 - 205, First Floor, B - Block, Kundagol Complex, Opp. Court, Club Road, Hubli, Karnataka-580029
- 101, Shalimar Corporate Centre, 8 - B, South Tukogunj, Opp.Greenpark, Indore, MadhyaPradesh - 452001
- 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur, Madhya Pradesh - 482001
- R-7, Yudhisthir Marg C - Scheme, Behind Ashok Nagar Police Station, Jaipur, Rajasthan - 302001
- 144, Vijay Nagar, Near Capital Small Finance Bank, Football Chowk, Jalandhar City, Punjab -144001
- Rustomji Infotech Services 70, Navipeth, Opp. Old Bus Stand, Jalgaon, Maharashtra - 425001
- Shop No. 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna, Maharashtra - 431203
- Babu Para, Beside Meenaar Apartment ,Ward No. VIII, Kotwali Police Station, Jalpaiguri, West Bengal - 735101
- JRDS Heights, Sector 14, Nanak Nagar, Near Peaks Auto Showroom, Jammu Jammu & Kashmir - 180004
- 207, Manek Centre, P N Marg, Jamnagar, Gujarat - 361001
- Tee Kay Corporate Towers, 3rd Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur-831001
- Office Number 112, First Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi -110058
- 248, Fort Road Near Amber Hotel, Jaunpur Uttarpradesh - 222001
- No. 372 / 18D, First Floor, Above IDBI Bank, Beside V - Mart, Near RAKSHAN, Gwalior Road, Jhansi - 284001
- 1/5, Nirmal Tower, 1st Chopasani Road, Jodhpur, Rajasthan - 342003
- SINGH BUILDING, GROUND FLOOR, C/O-PRABHDEEP SINGH, PUNJABI GALI, OPP V-MART, GAR ALI, PO & PS-JORHAT, JORHAT-785001
- "Aastha Plus", 202 - A, Second Floor, Sardarbag Road, Nr. Alkapuri, Opp. Zansi Rani Statue, Junagadh, Gujarat - 362001
- D No 3/2151/2152, Shop No 4, Near Food Nation, Raja Reddy Street, Kadapa – 516001, Andhra Pradesh
- D. No. 25 - 4 - 29, First Floor, Kommireddy vari street, Beside Warf Road, Opp swathi medicals, Kakinada - 533001
- Office No. 413, 414, 415, Fourth Floor, Seasons Business Centre, Opp. KDMC (Kalyan Dombivli Municipal Corporation), Shivaji Chowk, Kalyan (W) – 421301
- A – 1 / 50, Block A, Kalyani - Nadia Dt, PIN - 741235
- Collage Road, Kangra, Dist. Kangra - 176001
- Room No. PP. 14 / 435, Casa Marina Shopping Centre, Talap, Kannur, Kerala - 670004
- First Floor 106 - 108 City Centre, Phase II, 63/ 2, The Mall, Kanpur, Uttarpradesh - 208001
- H. No. 7 - 1 - 257, Upstairs S B H mangammathota, Karimnagar, Telangana - 505001
- No. 29, Avtar Colony, Behind vishal mega mart, Karnal - 132001
- 126 G, V. P. Towers, Kovai Road, Basement of Axis BankKarur, Tamilnadu - 639002
- KMC XXV / 88, I, Second Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod - 671121
- Dev Bazar, Bazpur Road, Kashipur - 244713
- C/o. Rice Education and IT Centre, Near Wireless Gali, Amla Tola, Katihar - 854105
- First Floor, Gurunanak dharmakanta, Jabalpur Road, Bargawan, Katni, Madhya Pradesh - 483501
- Shop No. 11 - 2 - 31 / 3, First Floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khammam, Telangana - 507001
- "Silver Palace" OT Road, Inda - Kharagpur, G - P - Barakola, P.S. Kharagpur Local, Dist West Midnapore - 721305
- 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur, Maharashtra - 416001
- 2/1, Russell Street, 2nd Floor, Kankaria Centre, Kolkata - 700071

- 3 / 1, R. N. Mukherjee Road, Third Floor, Office space - 3 C, "Shreeram Chambers", Kolkata - 700001
- Uthram Chambers (Ground Floor), Thamarakulam, Kollam - 691006
- Kh. No. 183 / 2 G, Opposite Hotel Blue Diamond, T. P. Nagar, Korba - 495677
- B-33, Kalyan Bhawan, Near Triangle Park, Vallabh Nagar, Kota, Rajasthan - 324007
- 1307 B, Puthenparambil Building, KSACS Road, Opp. ESIC Office, Behind Malayala Manorama Muttambalam - P O, Kottayam - 686501
- R. N. Tagore Road, In front of Kotawali, P. S. Krishnanagar Nadia - 741101
- No. 15 - 31 - 2 M - 1 / 4, First Floor, 14 - A, MIG, KPHB Colony, Kukatpally, Hyderabad - 500072
- No. 28 / 8, First Floor, Balakrishna Colony, Pachaiappa Street, Near VPV Lodge, Kumbakonam - 612001
- Shop No. 26 and 27, Door No. 39 / 265 A and 39 / 265 B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool - 518001
- Office No. 107, First Floor, Vaisali Arcade Building, Plot No 11, 6 Park Road, Lucknow - 226001
- U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana, Punjab - 141002
- Shop No. 3, 2nd Floor Surya Towers, No. 272/273, Goodshed Street, Madurai - 625001
- H. No. 14-3-178/1B/A/1, Near Hanuman Temple, Balaji Nagar, Boothpur Road, Mahabubnagar - 509001, Telangana State.
- Kadakkadan Complex, Opp central school, Malappuram - 676505
- Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, West bengal - 732101
- "3 - 407 / 40 - 4, Basement Floor, Royal Enfield Show Room Building, Bellampally Road, Mancherial, Telangana State - 504302"
- No. 328 / 12, Ram Nagar, First Floor, Above Ram Traders, Mandi - 175001
- Opp. Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan, Mandi Gobindgarh, Punjab - 147301
- 14-6-674/15(1), SHOP NO -UG11-2, MAXIMUS COMPLEX, LIGHT HOUSE HILL ROAD, MANGALORE - 575001, KARNATAKA
- Shop No. A2, Basement Floor, Academy Tower, Opposite Corporation Bank, Manipal, Karnataka - 576104
- Office No. 503, Buildmore Business Park, New Canca By pass Road, Ximer, Mapusa Goa - 403507
- F4 - Classic Heritage, Near Axis Bank, Opp. BPS Club, Pajifond, Margao, Goa - 403601
- 159 / 160 Vikas Bazar Mathura Uttarpradesh - 281001
- 108, First Floor, Shivam Plaza, Opp. Eves Cinema, Hapur Road, Meerut, Uttarpradesh - 250002
- First Floor, Subhadra Complex Urban Bank Road, Mehsana, Gujarat, 384002
- Ground Floor, Canara Bank Building , Dhundhi Katra, Mirzapur Uttarpradesh - 231001
- Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory. Moga -142 001
- H 21 - 22, First Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244001
- 30, Rajabahadur Compound, Opp. Indian Bank, Mumbai Samachar Marg, Fort, Mumbai, Maharashtra - 400023
- No. 235, Patel Nagar, Near Ramlila Ground, New Mandi, Muzaffarnagar - 251001
- Brahman Toli, Durgasthan Gola Road, Muzaffarpur, Bihar - 842001
- No. 1, First Floor, CH. 26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore, Karnataka, - 570009
- F 142, First Floor, Ghantakarna Complex Gunj Bazar, Nadiad, Gujarat - 387001
- Amulapatty, V. B. Road, House No. 315, Nagaon, Assam - 782003
- Fourth Floor, Kalluveettil Shyras Center, 47, Court Road, Nagercoil, Tamilnadu - 629001
- 145, Lendra, New Ramdaspath, Nagpur, Maharashtra - 440010
- No. - 6 - 4 - 80, First Floor, Above Allahabad Bank, Opp. Police Auditorium, V. T. Road, Nalgonda - 508001

- 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Tamilnadu - 637001
- Shop No. 8, 9, Cellar "Raj Mohammed Complex", Main Road, Shri Nagar, Nanded - 431605
- First Floor, "Shraddha Niketan", Tilak Wadi, Opp Hotel City Pride, Sharanpur Road, Nasik - 422002
- 214 - 215, Second Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari, Gujarat - 396445
- Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore - 524001
- CAMS Service Center, 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi - 110001
- 5 - 6 - 208, Saraswathi nagar, Opposite Dr.Bharathi rani nursing home, Nizamabad, Andhra Pradesh - 503001
- Commercial Shop No. GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K - 82, Sector - 18, Noida - 201301
- Shop. No. 1128, First Floor, 3rd Line, Sri Babuji Market Complex, Ongole - 523001
- Door No. 18 / 507 (3), Anugraha, Garden Street, College Road, Palakkad, Kerala - 678001
- Gopal Trade center, Shop No. 13 - 14, Third Floor, Nr. BK Mercantile bank, Opp. Old Gunj, Palanpur - 385001
- SCO 83 - 84, First Floor, Devi Lal Shopping Complex, Opp RBL Bank, G.T.Road , Panipat, Haryana - 132103
- 13 - A, First Floor, Gurjeet Market, Dhangu Road, Pathankot, Punjab - 145001
- No. 35 New Lal Bagh, Opp. Polo Ground, Patiala - 147001
- 301B, Third Floor, Patna One Plaza, Near Dak bungalow Chowk, Patna 800001
- Shop No. 2, Model Town, Near Joshi Driving School, Phagwara - 144401.
- Number G - 8, Ground Floor, Plot No. C - 9, Pearls Best Height - II, Netaji Subhash Place, Pitampura, New Delhi - 110034
- S - 8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry - 605001
- C-101/2, 1st floor, near cottage industries, middle point (phoenix Bay), Port Blair, South Andaman, Pin: 744101.
- Opp Dutta Traders, Near Durga Mandir, Balipur Pratapgarh, Uttarpradesh - 230001
- Vartak Pride, 1st Floor, Survey No. 46, City Survey, No. 1477, Hingne budruk, D.P.Road, Behind Dinanath mangeskar Hospital, Karvenagar, Pune - 411052
- C/C. Muneshwar Prasad, Sibaji Colony, SBI Main Branch Road, Near - Mobile Tower, Purnea - 854301
- "Anand Plaza, Shop No. 06, Second Floor, Sarbananda Sarkar Street
- Munsifdanga, Purulia, West Bengal - 723101"
- 17, Anand Nagar Complex, Opposite Moti Lal Nehru Stadium, SAI Hostel Jail Road, Rae Bareilly, Uttar pradesh - 229001
- Rabindra Pally, Beside of Gitanjali Cinema Hall, P O & P S Raiganj, Dist North Dijajpur, Raiganj, West Bengal - 733134
- "First Floor, MIG - 25, Blessed Villa, Lochan Nagar, Raigarh, Chhattisgarh - 496001
- "
- HIG, C - 23 Sector - 1, Devendra Nagar, Raipur, Chattisgarh - 492004
- Door No. 6 - 2 - 12, First Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, Nyapathi Vari Street, T. Nagar, Rajahmundry, Andhra Pradesh - 533101
- No. 59 A / 1, Railway Feeder Road, (Near Railway Station), Rajapalayam, Tamilnadu - 626117
- Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot, Gujarat - 360001
- 4, HB Road No. 206, Second Floor, Shri Lok Complex, H B Road, Near Firayalal, Ranchi, Jharkhand - 834001
- Dafria & Co., No. 18, Ram Bagh, Near Scholar's School, Ratlam, Madhya Pradesh - 457001

- Orchid Tower, Ground Floor, Gala No. 06, S. V. No. 301 / Paiki, 1 / 2, Nachane Municipality Aat, Arogya Mandir, Nachane Link Road, At, Post, Tal. Ratnagiri Dist. Ratnagiri - 415612
- SCO 06, Ground Floor, MR Complex, Near Sonipat Stand Delhi Road, Rohtak - 124001
- 22, Civil Lines, Ground Floor, Hotel Krish Residency, Roorkee, Uttara khand - 247667
- Second Floor, J B S Market Complex, Udit Nagar, Rourkela - 769012
- Opp. Somani Automobile, S Bhagwanganj Sagar, Madhya Pradesh - 470002
- First Floor, Krishna Complex, Opp. Hathi Gate Court Road, Saharanpur, Uttarpradesh - 247001
- No. 2, First Floor, Vivekananda Street, New Fairlands, Salem, Tamilnadu - 636016
- C/o. Raj Tibrewal & Associates, Opp. Town High School, Sansarak Sambalpur, Orissa - 768001
- Jiveshwar Krupa Bldg. Shop. No. 2, Ground Floor, Tilak Chowk Harbhat Road, Sangli, Maharashtra - 416416
- 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara, Maharashtra - 415002
- First Floor, Shri Ram Market, Beside Hotel Pankaj, Satna - 485001
- 208, II Floor Jade Arcade Paradise Circle, Hyderabad, Telangana 500 003.
- 47 / 5 / 1, Raja Rammohan Roy Sarani, PO. Mallickpara, Dist. Hoogly, Seerampur, West Bengal - 712203
- Bijlipura, Near Old Distt Hospital, Jail Road, Shahjahanpur Uttarpradesh - 242001
- Third Floor, R P G Complex, Keating Road, Shillong, Meghalaya - 793001
- First Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla, Himachal Pradesh - 171001
- No. 65, First Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga, Karnataka - 577201
- C/o. Gopal Sharma & Company, Third Floor Sukhshine Complex, Near Geetanjali Book depot, Tapadia Bagichi, Sikar, Rajasthan - 332001
- House No. 18 B, First Floor, C/O LT, Satyabrata Purkayastha, Opp To Shiv Mandir, Landmark - Sanjay Karate Building, Near Iskon Mandir, Ambicabathy, Silchar - 788004
- No.78, Haren Mukherjee Road, First Floor, Beside SBI Hakimpara, Siliguri - 734001
- Ground Floor of CA Deepak Gupta, M G Complex, Bhawna Marg, Beside Over Bridge, Bansal Cinerma Market, Sirsa Haryana - 125055
- Arya Nagar, Near Arya Kanya School, Sitapur, Uttarpradesh - 261001
- First Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Himachal Pradesh - 173212
- Flat No 109, First Floor, A Wing, Kalyani Tower 126 Siddheshwar Peth, Near Pangal High School, Solapur, Maharashtra - 413001
- S C O - 12, First Floor, Pawan Plaza, Atlas Road, Subhas Chowk, Sonapat - 131001
- 18 L Block, Sri Ganganagar, Rajasthan - 335001
- Door No 10-5-65, 1st Floor, Dhanwanthri Complex, Kalinga Road, Opp Chandramouli Departmental Store, Near Seven roads Junction, Srikakulam – 532 001
- Near New Era Public School, Rajbagh, Srinagar, Jammu & Kashmir - 190 008
- 967, Civil Lines, Near Pant Stadium, Sultanpur, Uttarpradesh - 228001
- Shop No. G-5, International Commerce Center, Nr. Kadiwala School, Majura Gate, Ring Road, Surat - 395002
- Shop No. 12, M. D. Residency, Swastik Cross Road, Surendranagar - 363001
- Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri West Bengal - 731101
- Third Floor, B R Complex, No. 66, Door No. 11 A, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai - 600045
- Holding No. - 58, First Floor, Padumbasan Ward No. 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk, West Bengal - 721636
- Kanak Tower - First Floor Opp. IDBI Bank / ICICI Bank C.K. Das Road, Tezpur Sonitpur, Assam - 784001
- Dev Corpora, A Wing, 3rd floor, Office no.301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601

- Bangiya Vidyalaya Road, Near Old post office, Durgabari, Tinsukia, Assam - 786.125
- No. F4, Magnam Suraksaa Apatments, Tiruvananthapuram Road, Tirunelveli - 627002
- Shop No. 6, Door No. 19 - 10 - 8, (Opp to Passport Office), AIR Bypass Road, Tirupati, Andhra Pradesh - 517501
- 1 (1), Binny Compound, Second Street, Kumaran Road, Tirupur, Tamilnadu - 641601
- First Floor, Room No. 61 (63), International shopping Mall, Opp. ST Thomas Evangelical Church, Above Thomsan Bakery, Manjady, Thiruvalla - 689105
- Room No. 26 & 27, Dee Pee Plaza, Kokkalai, Trichur, Kerala - 680001
- No 8, First Floor, 8th Cross West Extn, Thillainagar, Trichy, Tamilnadu - 620018
- TC NO: 22/902, 1st - Floor "BLOSSOM" BLDG, OPP.NSS KARAYOGAM, SASTHAMANGALAM VILLAGE P.O, Thiruvananthapuram Trivandrum-695010. Kerala
- PID. No. 88268, Second Floor, Second Cross, M. G. Road, Tumkur, Karnataka - 572101
- 4 B / A 16, Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin, Tamilnadu - 628003
- No.32, Ahinsapuri, Fatehpura Circle, Udaipur - 313001
- Guru nanak institute, NH - 1 A, Udampur, J & K - 182101
- Adjacent to our existing Office at 109, First Floor, Siddhi Vinayak Trade Center, Shahid Park, Ujjain - 456010
- 103, Aries Complex, Bpc Road, Off R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390007
- 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane Valsad, Gujarat - 396001
- 208, Second Floor, HEENA ARCADE, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi, Gujarat - 396195
- Office No. 1, Second Floor, Bhawani Market, Building No. D - 58 / 2 - A1, Rathyatra Beside Kuber Complex, Varanasi, Uttarpradesh - 221010
- No. DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex Near ICICI Bank, Vasco, Goa - 403802
- BSEL Tech Park, B - 505, Plot No. 39 / 5 & 39 / 5 A, Sector 30A, Opp.Vashi Railway Stationm Vashi, Navi Mumbai - 400705
- Door No. 86, BA Complex, 1st Floor Shop No 3, Anna Salai (Officer Line), Tollgate, Vellore - 632 001
- 40 - 1 - 68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G. Road, Labbipet, Vijayawada, Andhra Pradesh - 520010
- Door. No. 4 - 8 - 73, Beside Sub Post Office, Kothagraharam, Vizianagaram, Andhra Pradesh - 535001
- Flat No. GF2, D. No. 47 - 3 - 2 / 2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh - 530016
- H. No. 2 - 4 - 641, F - 7, First Floor, A. B. K Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal, Telangana - 506001
- Opp. Raman Cycle Industries, Krishna Nagar, Wardha, Maharashtra - 442001
- Second Floor, AFFAS Building, Kalpetta, Wayanad - 673121
- 124 - B / R, Model Town Yamunanagar, Yamuna Nagar, Haryana - 135001
- Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal, Maharashtra, 445001

All the authorised MFUI POS designated by MFUI from time to time shall be the Official Points of Acceptance of Transactions. In addition to the same, Investors can also submit the transactions electronically on the online transaction portal of MFUI (www.mfuonline.com). To know more about MFU and the list of authorised MFUI POS, please visit the MFUI website (www.mfuindia.com).

Website / Electronic modes – Angel One AMC shall accept transactions through its website (<https://investor.angelonemf.com>). Transactions shall also be accepted through other electronic means including through secured internet sites operated by CAMS with specified channel partners (i.e. distributors) with whom AMC has entered into specific arrangements. The servers of Angel One AMC and CAMS, where such transactions shall be sent shall be the official point of acceptance for all such online /

electronic transaction facilities offered by the AMC.

NSE MFSS / BSE STAR / ICEX - Eligible Brokers/Clearing Members/Depository Participants / Distributors will be considered as the Official Point of Acceptance for the transactions through NSE MFSS, BSE STAR and ICEX platforms.

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For enhancing Investors' experience in Mutual Fund transactions / service requests, the Qualified RTAs (QRTA's), Kfin Technologies Private Limited (Kfintech) and Computer Age Management Services Limited (CAMS) have jointly developed MFCentral - A digital platform for Mutual Fund Investors. MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / phygital services to Mutual fund Investors across fund houses subject to applicable Terms & Conditions of the Platform. MFCentral may be accessed using <https://mfcentral.com/>

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